THE ADOPTION OF CHILDREN BILL. 1972

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move:

"That the Bill to provide for the adoption of children and for matters connected therewith as reported by the Joint Committee of the Houses, be taken into consideration."

Sir, this Bill has a long history. As the House is aware, the Bill was introduced as far back as June 1972 in pursuance of demands made for over a decade prior to that by social welfare organisations. In our country. there is no general law of adoption. It is permitted bу statute amongst Hindus only and it is permitted amongst a few other numerically insignificant categories of persons by custom or usage. There are a large number of children in our country who are orphans or destitutes. Some of these are taken care of in orphanages and other institutions. As the hon. Members are aware no orphanage or institution however well-organised and however efficiently run can provide for a child the family affection and the emotional involvement which, I think only a family atmosphere can provide to child. The family atmosphere and the 'emotional involvement arising therefrom is vital for the development of a child. If such an atmosphere and involvement is denied to them, they will grow as deprived individuals. It is on account of the realisation of this fact that more and more countries have been providing for the institution of adoption which alone holds the hope for securing for these unwanted and destitute children proper homes. Children by reason of their tender age cannot articulate their feelings or protest against what the society is denying to them. Their needs should transcend should be reall considerations and garded as paramount. At the same time. I do not like to give the impres sion that the time which has been taken in bringing up this measure for consideration has not been properly utilised. The Joint Committee which considered the Bill was aware of the need for enacting the legislation as quickly as possible. Nevertheless, they had to bestow the full attention which a legislation of this type needs. From the two volumes of evidence recorded by the Joint Committee and from the Report of the Joint Committee it will be clear that the Joint Committee took great pains to elicit the views of all concerned and to finalise the legisla. tion in the best manner possible. I have no hesitation in saying that the Bill as it has emerged from the Joint Committee is well-considered and comprehensive measure. I shall now deal briefly with the salient features of the Bill.

The Bill provides for adoption by order of a court. In the Bill as introduced, jurisdiction to make adoption orders was sought to be confined only to district courts. Taking into account the consideration that district courts are not easily accessible to people in the rural areas, the Joint Committee made amendments to enable jurisdiction to make adoption orders being conferred on lower courts also.

provides for necessary The Bill safeguards to prevent unsuitable adoptions and adoptions with mercenary or immoral objects and to ensure that adoption of a child is allowed only when it is in the best interests of the child. Before making an adoption order in respect of a child, the court will have to satisfy itself, amongst other things that the adoption order, if made, will be for the welfare of the child. For this purpose, the court may pass an interim order giving temporary custody of the child to the intending adopter by way of probation.

The Joint Committee made a number of amendments for strengthening the safeguards as provided in the Bill as introduced. Mention may be made in particular of the amendment made to clause 9(3) of the Bill. According

to this amendment, in cases where an application for the adoption of a child is made by his guardian, the court has to appoint some other person or authority to act as guardian of the child for the purposes of hearing of the applica. tion for adoption of the child and for safeguarding the interests of the child before the court. This amendment will help in securing that a guardian of a child does not adopt a child for mercenary purposes, such as for example, getting control over the property belonging to the child, etc. The Committee also made elaborate amendments in clause 15 of the Bill relating to licensing of institutions for making arrangements for adoption of children with a view to entrusting the work of licensing to a representative body instead of to an officer of Government. This amendment would help in ensuring that the institutions are properly supervised and in preventing abuses.

The Joint Committee did not make any changes in the categories of persons who may be taken in adoption under the legislation. Any child who is not already adopted or married may be taken in adoption under the provilegislation. Any child, sions of the female, may be whether male or taken in adoption. The legitimacy of the child is not relevant. The Joint Committee made certain very significant amendments with a view to securing that a child not born in lawful wedlock who is adopted under the legislation is saved from the stigma of illegitimacy. Apart from eliminating the use of the expression 'illegitimate have made a child', the Committee special provision in clause 13(3) of the Bill to enable such children to obtain new birth certificates setting out the names of the adoptive parents. Under the legislation, any person who has completed the age of 25 years and is of sound mind can adopt a child. In the Bill as introduced, the age limit was mentioned only as 21 years and the Joint Committee rightly changed this to 25 years. Taking into account the normal age differences between husband and wife, the Joint Committee provided by an Explanation to clause 5(1) that in the case of adoption of a child by spouses the requirement as to age shall be deemed to have been satisfied if either of the spouses has completed the age of 25 years. For the purpose of ensuring the normality of adoptive relationship, the Bill coes not permit the same child to be adopted by more than one person unless, it is by husband and wife adopting joint ly and for the same reason the Bill provides for a minimum difference of 71 years between the adopter and the child to be adopted. Special exceptions have been provided in the Bill to facilitate the adoption of a child not born in lawful wedlock by its natural parent. The Joint Committee made an amendment in clause 5(3) of the Bill to enable the court to dispense with the requirements as to difference of 21 years between a child and the person intending to adopt the child.

Adoption of a child involves complete severance of the child from its natural family. The Bill therefore. provides that an adoption order in respect of a child shall not be made except with the consent of the person who is a parent or guardian of the child. Where the child is in the care and custody of an institution, the consent of the institution is necessary. The Joint Committee amended the provision as to consent by an institution to provide that all the persons entrusted with or in charge of its management should give their consent. The Bill also contains suitable provisions to enable the court to dispense with the consent of a parent or guardian or other person in cases where the parent, guardian or other person has abandoned, neglected or persistently ill-treated the child or cannot be found or is incapable of giving his consent or is withholding his consent unreasonably. An important change which the Joint Committee made with regard to consents is the relegating of matters, such as the time at which and the manner may be given to in which consents help in evolving rules. This would different rules for different classes of [Shri Shanti Bhushan]

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cases. For example. an unmarried mother may not be able to form a proper opinion for some time after the delivery of a child. The rules can make suitable provisions to ensure that consent is not obtained from her until she had sufficient time after the birth of the child to think coolly about the matter and arrive at a proper decision as to whether she should agree to her child being given in adoption. There would be several other types of cases which would require special provisions.

Coming to the effects of an adoption order under the legislation, it may be mentioned that the Bill seeks to assimilate the position of an adopted child with that of a natural born legitimate child to the maximum extent possible. Clause 13 of the Bill provides that an adopted child shall be deemed to be the child of his or her adoptive parent and the adoptive parent shall be deemed to be parent of the child as if the child had been born to that parent in lawful wedlock for all purposes with effect from the date on which the adoption order takes effect. The clause also provides for the severance of the ties of the child with the family of his or her birth except for purposes of prohibitions relating to marriage. Exceptions are also provided in the clause to ensure that as a result of the adoption, vested rights of any person are not affected.

To meet the needs of foreigners desiring to adopt Indian children in their own countries, the Bill provides for the making of provisional adoption orders. In making a provisional adoption order, the court will have to take into account the same considerations as apply in respect of a regular adoption order and all the provisions of the legislation relating to regular adoption orders apply in relation to provisional adoption orders. Since it may be difficult for courts to judge the antecedents and suitability of foreigners wishing to take an Indian

child abroad, clause 23 provides that an application for a provisional adoption order shall not be entertained unless it is accompanied by a certificate of the Central Government to the effect that the applicant is, in its opinion, a fit person to adopt child; that the welfare and interests of the child would be safeguarded under the law of the country of domicile of the applicant and that the applicant has made proper provision by way of deposit or bond or otherwise to enable the child to repatriated to India should it become necessary for any reason. The intention behind this provision is to ensure that a careful scrutiny is made abroad before a foreigner is allowed to make an application for a provisional adoption order in respect of an Indian child. I my also mention that since all the provisions relating to making of an adoption order apply to the making of a provisional adoption order the court will be competent. while making a provisional adoption order, to impose such terms and conditions as it may think fit and may require the intending foreign adopter, by bond or otherwise, to make for the child such provision, if any, as in the opinion of the court is just and proper by virtue of the provisions of sub-clause(3) of clause 11.

Another important feature of the Bill is that it makes a special provifor protection of adopted children who are neglected or subor not jected to cruel illtreatment brought up properly. Cruel treatment of an adopted child been defined to include any harassment or discrimination between him and his brothers or sisters in his adopted family, in the matter of care, maintenance, training, education, provision of money or property or any other matter connected with the physical, material or moral wellbeing of the child.

The last feature of the Bill which requires special mention is that unlike other enactments relating

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family matters it provides for rules being made by the Central Government after consultation with the Supreme Court. This would help in uniformity and would also secure to the rule-making authority the advantage, experience and wisdom of the Supreme Court Judges.

The Bill, as introduced and as reported by the Joint Committee, seeks t_0 make the legislation a uniform code of adoption. This feature of the Bill has given rise to considerable controversy. I propose to move amendments to make the legislation enabling in the same manner as the Special Marriage Act of 1954. At this stage, I do not want to go into more details.

The Bill has been before the House for quite some time. Hon. Members are conversant with the provisions of the Bill. If the hon, Members feel that any matter requires further elucidation, I shall deal with the same in my reply to the debate.

Before I sit down, I would like to appeal to the Members to subordinate everything to the paramount interests of children in considering the provisions of the Bill and ensure that the benefits of this legislation are made available, as early as possible, to the children who are deprived of a normal family life, well before the commencement of the International Year for Children. I say well before because after the Bill is passed by both the Houses and assented to by the President, rules will have to be made and necessary arrangements for the proper administration of the Act will have to be made before bringing the Act into force. Sir, with these words, I move.

The question was proposed.

TRILOKI SINGH (Uttar Pradesh): May I ask one question? How can adoption be made in the presence of a living son? If I mistake not, the hon. Minister read out that an adoption can be made in the case of a living son also. This is not permissible under the Hindu Law.

SHRI SHANTI BHUSHAN: I will deal with this when I reply to the debate.

SHRI TRILOKI SINGH: Is it so? Have I understood him rightly?

SHRI SHANTI BHUSHAN: This is what I said.

SHRI SHYAM LAL YADAV: (Uttar Pradesh): Mr. Deputy Chairman Sir, the Law Minister has dealt with several important provisions of the Bill. But I am sorry to note that he did not refer to the most important aspect of the Bill which has caused great resentment. I am surprised why this Janata Government has considered it necessary to bring forward this adoption of Children Bill, 1972, for being passed by Parliament, after a lapse of six years. We all know that the Bill was introduced in the House in 1972 and it was referred to a Joint Select Committee of Parliament. The report of the Joint Select Committee was presented to the House on 20th August, 1976. This Bill and the Report raised unprecedented and resentment. unparalleled deep anxieties and the revolt among masses, particularly, the minorities like Muslims. I dare say, without any fear of contradiction, that this is a measure which has been opposed throughout the length and breadth of the country. And I can hardly find a sane man who has supported the provisions of the Bill. The genesis of this Bill was said to be the demand by some social organisations devoted to the maintenance of abandoned children either in India or even adoption by foreigners. There is said to be no law to cover such cases. But this demand did not come forward from Mnslim community. The evidence which has been tendered before the Joint Committee proves this contention. The Government could be well advised to remedy this lacuna so far as persons other than Muslims are concerned. But to enact and pass such a Bill for a section of population which is totally opposed to this system

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of adoption is just horrible. I would like to warn this Government that they are trading on a dangerous path which may lead to something which you cannot dream of. We know that we Hindus have in our ancient law, which was later codified also, detailed provisions for adoption of a son. It originates from the faith that a man cannot have salvation unless he has got a son who can give Pinda to him. It was good that the law on this topic was codified and I think the Act which is now going to be amended, Hindu Adoption and Maintenance Act, 1956, was sufficient to serve the purpose, and if there was any difficulty that could have been removed and there was no need to bring Muslims under the purview of this Act for the first time. That is why several amendments have been proposed which we shall take up when clause by clause consideration of the Bill is taken up.

Several members of the Joint Select Committee have appended their Note of Dissent. I think there is no answer to their well thought arguments against the inclusion ٥f Muslims. It is said that the Bill is in the larger interest of children and their welfare. Secondly, it is said to be an enabling Bill and it does not compel Muslims to adopt. Thirdly. it is not against the Quranic injunctions. Fourthly, it is the first step to uniform Civil Code in India. I would like to remind the House and the Government that since indepenhas aroused dence this Bill the greatest resentment in the Muslim masses. Thousands and thousands of representations have been made way of letters, telegrams, resolutions and memoranda against this inclusion. In the Joint Committee, the Committee heard the evidence of 147 witnesses. Out of them more than 100 Muslim representatives appreared before the Committee in their individual and collective capacity. Ulemas (Muslim Scholars) of undisputed repute belonging to such scholastic orders as Darul Uloom of Deoband, Nadwathul Ulema of Lucknow, Imarath Shariah of Bihar and Orissa, Jamiathul Ulema of India, Muslim advocates, Muslim ladies and Muslim Personal Law Board appeared and tendered their evidence against the inclusion of Muslims. Let it be remembered that the Muslim evidence is altogether non-political in its character and deals with point of religious view. The summary of the evidence circulated by the Law Department clearly that, I quote:

"Ninety-nine per cent of the Muslims who have given evidence (whether in their individual capacity or as representatives of Muslim organisations) have opposed application of the Bill to Muslims. The main arguments which have been advanced by them are:

- (1) Adoption is prohibited by the Holy Quran and is contrary Islamic Law and Practice:
- (2) Adoption will involve an alternation of various branches personal law of Muslims particularly the Law of Inheritance;
- (3) It would be unconstitutional as violative of article 25, 26 and 29 of the Constitution;
- (4) The Bill is an attempt foist Hindu Law on Muslims;
- (5) There is no demand for a general law of adoption."

Those who are conversant with Muslim jurisprudence know it fulls well that the Muslim law is based upon the Holy Quran, the Sunnah, Ijma and Qiyas. It is the unshakeable belief of Muslims that Quran is the very word of God. Quranic injunctions are the first and foremost basis of the Muslim law. The Muslim scholar**s** and lawyers who appeared before the Joint Select Committee were all one on this point that adoption has been forbidden by the Holy Quaran. They have based their argument on the verse of the Holy Quran, "...nor hath He made your adopted sons your real sons. This is only your saying by your mouths. whereas saveth the truth and guideth the way". (Chapter 33:4). All the commentaries on Holy Quran, without any exception, have been unanimous that this Verse was directed against Prophet Muhammad who had adopted Hazrath Zaid as his son. It is by this Verse that Islam had repudiated the old custom of Arabia of adopting children as their own. Till then the old custom of adoption was prevalent among the Arabs. effect, the institution of adoption among the Arabs was very much analogous to the present system of adop tion among the Hindus in India. In son was called Arabs, the adopted after the name of the adoptive father. He inherited property in the family of the adoptive father and observed the prohibited degress of marriage that arose out of this supposed relationship. In view of these facts, it is not so Quran is silent on easy to say that adoption or that it does not prohibit adoption. Had there been no Quranic Injunction, the highest Judicial Tribunals in undivided India and in independent India would not have given their unequivocal verdict that the institution of adoption is unknown to the Law. And no other Mohammadan person knows it better than the Law Minister himself.

Sir, some of the eminent Professors like Dr. S. D. Sharma, Professor, Goa Medical College, have opposed this very concept of adoption because it ultimately results in the retarded growth of the personality of the child and we have seen a large number of face perennial families who have to disputes with other co-sharers of the adoptive father and it is not rare that the lives of such adopted sons become hell and this results from the question of succession. The shares of other kith and kin entitled to succession get affected and a new framework of prohibited degrees of marriage emerges round the personality of the adopted child. It will be admitted that adoption is a Hindu religious concept and this Bill is maliciously attempting to it upon the Muslims. It is against the spirit of secularism and that is why I am opposed to it. To say that the Bill is merely enabling one does not make any difference and it enables the citizens to seek a remedy as other laws do.

The divine character of the Muslin Jurisprudence can only be understood by those who either have faith in Islam or have made a deep study of the subject, or hold a sympathetic view about the credulity of the Godly revelations to the Holy Prophet. I think the Law Minister himself comes under any of these categories and if he does not, then I am very sorry. The desire to have a change in the Muslim Personal Law is the result of a thinking that the said Law is man-made and hence gets out of tune with the moving times. This view is in direct conflict with that of the Muslims who believe in the religious sanctity of the Muslim Personal Law for all times to come.

It is most unfortunate that no deeper study of the subject of the Muslim Personal Law as it is practised in India has been made. If it is considered necessary to have some changes it is binding that the initiative for such changes should come from the Muslims only. Only then it can universally be accepted. It is in view of these considerations that the Congress Party gave out an assurance that the Muslim Personal Law would not be touched unless the Muslims wanted it and that is why, I think, this Bill was kept in cold storage for many years. I do not know what has prompted this Government now for consideration bring it forward from that cold storage where it was buried dead.

We are conscious of the fact that in many Islamic countries changes haw

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been made but they do not afford any good examples. The main reason is that most of such countries are ruled by dictators, despots and monarches, Chief Martial Law Administrators and so on and so forth.

SYED NIZAM-UD-DIN SHRI (Jammu and Kashmir): Except in one country-Turkey-there is no nor a recognition.

SHRI SHYAM LAL YADAV: That is true. Except for Turkey, in no other country this law is prevalent.

They are not bothered about the public opinion, whereas in India we have system of Governgot a democratic ment. We have given a Constitution which guarantees secularism equal respect for all religions. We all know that the Muslims provide institutions of fosterage and orphanges which make such arrangements. The abandoned children are being looked after by such institutions. I am sure by the passage of this Bill we are not going even to touch upon the fringe of the problem of abandoned children. It is not an economic measure; it is purely a religious measure and will continue to have the same old force. The evidence that was tendered before the Committee clearly establishes the adverse reaction of Muslims and their feelings that in spite of their strong opposition their Personal Law is being interfered with. This will create disorder in the society and I am afraid, this will generate confrontation in the society which this Government, with its dwindling image, cannot 3.00 P.M. contain. Muslims in our country enjoy two freedoms under our Constitution, that is, religious worship and governance by the Muslim Personal Law. These are the two hallmarks of our secularism, and if we pass this Bill as proposed, I am sure that it will demolish the basic character of our Constitu-

tion out of which the Law Minister

has made great capital and riding on that base has come to this House.

We have got our own Constitution and it is needless to refer to changes being made in other countries. I would like to know what is the evil or inherent defect in the Muslim society at large that this Bill wants to remove? I think the answer is in the negative. This Bill is going not only to affect the whole structure of the Muslim society in so far as their fundamental rights guaranteed by the Constitution are concerned and hitting their law of inheritance, the law of marriages, the question of religion of the adopted child and the adoptive father but the whole society into a new wave of uncertainty. This Bill will be an outrage and fraud on the Constitution and bring untold misery and suffering at large. I think the Law Minister should agree to the amendments proposed by me to clause (1) of the Bill and exempt the Muslims from the operation of the said Act.

There are some more provisions which I would like to draw the attention of the House to. This is regarding the raising of the age of the adoptive father from 21 to 25 years which is not understandable. It should remain 21 years because a person of 21 years of age in our Indian conditions is fully aware of his responsibilities and is mature enough to decide his future. When the Bill exempts the Scheduled Tribes from the operation of the Bill, I think it is fully justified that Muslims are also exempted on the same grounds as Scheduled While Tribes. one section of the population is being exempted the operation of this Bill there is no reason why another section should not be given the same advantage. In my view, clause 20 of the Bill is unnecessary and this rule will be observed more in the breach. Therefore, there is no need to make such a provision, which nobody is going to agree to. This clause provides that there should not be any type of consideration for adopting a child. This is just a

pious hope which creates unnecessary trouble to the people. The innocent and the poor will be harassed by the guardians of law.

So far as the adoption by foreigners is concerned clauses 22 and 23 should make more stringent provision, otherwise this concept of provisional adoption is being introduced for the first time in our society. I think there is hardly any justification for making this provision because once a child is adopted and it goes to the adopting family how can he comes back again here and how the whole process can be upset is not clear to us. Particularby in case of a foreigner. once he adopts a child he will go out of the country with the child. What control this law will have over such adoption? Therefore, this should be further clarified.

Sir, I do not want to take much of your time and the time of the House. I would like to go to the last point. When this Government came to poer through its manifesto it assured the minorities that they will create Minorities Commission. They also promised that they will refer all matters concerning the minorities to this Commission. They had promised that the Government will be guided by the advice tendered by the Minorities Commission. We know that this was only a slogan to catch the Muslim vote. It was just a deceitful declaration by the Government which till this day has not been fulfilled. The Chairman of the Minorities Commission resigned because he was not consulted on the Aligarh Muslim University Bill. Sir, my objection when the Minorities Commission has been established and this Janata Government promised to abide by the advice tendered by the Minorities Commission in respect of matters relating to Muslims, why this Bill has not been referred to the Minorities Commission? I would like to know from the Law Minister. Kindly hear me, Mr. Law Why was the Bill not re-Minister. ferred to the Minorities Commission before bringing it to this House for consideration in accordance with the promises made by the Janata What is the justification? ernment? The Government has made a promise and now the Government is bringing forward this Bill which is not a creation of the Janata Government. previous Government, thinking it not proper because of various reasons, did not bring the Bill for consideration here. Therefore, I would like to know, people would like to know, why the views of the Minorities Commission have not been obtained. What I apprehend is that the Government knew it very well that not a single member of the Minorities Commission, ever he may be, would accept that it should apply to the Muslims and, therefore, the Government not refer this Bill to the Minorities Commission before bringing it to the House for consideration. I think even now it is not too late, even at this stage. The Law Minister has said that he will consider objections and suggestions from Members. I think he should consider this even at this stage and keep it pending before the House and refer it back to the Minorities Commission and see how the country is reacting to this provision.

Sir, if the Janata Government has got any care for public opinion, challenge it to hold a referendum on this matter from the Muslims. a new concept is going to be introduced in our Constitution. Let us start from this Bill and let us know the consensus of the Muslims, whether they want this Bill to apply to them or not because when the Government is going to make a law for a particular section of the society which has not so far been governed by such law and when a new law is being made to govern the future lives of the people, it is very necessary that on this Bill, even at this stage, in accordance with the assurances and promises made by the Janata Party-if they are not just false promises, if they are not just promises to create confusion amongst the minorities—they

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be frank in their view. If they are frank enough, if they are courageous enough, let them come forward and seek the opinion.

As I said earlier, Sir, according to the evidence tendered before the Joint Committee, out of 147 persons, 100 persons were Muslims and 99 per cent of them opposed the provisions of this Bill and they said that it should not be applied to the Muslims and that they should not affect their Personal Law. Therefore, my submission is that in view of the overwhelming opposition to this Bill, they should not create hatred among this community against the society.

SHRI SHANTI BHUSHAN: How many members of the Joint Committee supported the Bill?

SHRI SHYAM LAL YADAV: The Members who had opposed had given their Minutes of Dissent. If the Members did not support, it is none of the fault of the people.

SHRI SHANTI BHUSHAN: It was a Bill prepared by your own party.

SHRI SHYAM LAL YADAV: Our party did not get it passed. Although the Bill came through the Joint Committee, they thought the people will not accept it and therefore it was never placed before the House for consideration.

(Interruptions)

SHRI MOHAMMAD YUNUS SA-LEEM (Andhra Pradesh): Withdraw it.

SHRI SHYAM LAL YADAV: Why are you so anxious to carry it through? Throw it in the dustbin. There are so many other good measures that are pending which you should have taken care of. Why are you after this? Therefore, I would like to ask the Law Minister that he should state clearly whether he is going to accept

his own promises and implement his own promises. (Interruptions) I may tell the Government that this not be accepted by the people India. Every person will oppose because India is a land composed of different castes, several creeds many religious sects. All these matters concern religion. The Hindu society had its own ancient law of adoption and my hon, friend, who has been a member of the Bar, knows it very Before the codification of the Hindu laws, there was an ancient law of adoption for the Hindus. That was being observed and there was a religious sanctity behind it. It was because of religion that this adoption law was there. Therefore, when you going to deal with a religious matter, you have got to be careful to see that it does not contravene the provisions of the Constitution, guarantees that have been given in the Constitution. On the one side, this Government is very zealous about protecting the fundamental rights of the people. They always cry in the name of democracy. I wonder if they can justify the introduction of the Bill on the one hand and, on the other, their love for the fundamental rights, the fundamental rights of the Muslims, the fundamental rights of the minorities-all religious sections of the people of India-so that they have their own life, their own religious functions and duties to perform. There is no ground for this Government to stand on. I think the Janata Party is very well known for its fraud. has maintained a very good facial expression, but in content this Government is anti-people, it is working against the interests of the people. against the interests of the minorities, against the interests of the Muslims and against their private individual lives. I condemn this Bill and I hope the Law Minister will have the courage of a lawyer to kindly withdraw this Bill. If he is not going to do that, we will oppose it.

PROF. RAMLAL PARIKH (Gujarat): Sir, the hon. Member did not

let the House know that this Bill came up during the term of the last Government as a result of a universal demand of child welfare societies and organisations for the last ten years, which included the Muslim child welfare organisations. So everybody was associated with this and this Bill was the result of a response to the public opinion.

SHRI SHYAM LAL YADAV: Sir, I would like to clarify this point because this was raised by the Law Minister then and even today he has mentioned it. I think there is no record to show that the people had demanded such type of a Bill. The Muslims have opposed it. The Muslims did not want it. They have never wanted it. The evidence before the Joint Select Committee is there. From there, it will be seen that out of 147 persons, 100 were against it. So, where was the demand for it?

PROF. RAMLAL PARIKH: In that case, there would not have been a Committee. For the past two years, this Committee has been working. I was a member of the Committee.

SHRI SHANTI BHUSHAN: Most of the members of the Joint Select Committee were from your party.

SHRI SHYAM LAL YADAV: I do not know why you are carrying this dead baby. Let it be buried. We are not for it.

PROF. RAMLAL PARIKH: It is because you are in the Opposition.

SHRI SHYAM LAL YADAV: If the Government wanted to have it passed, it would have been passed long ago. But they never wanted it.

श्रो नागेश्वर प्रसाद शाही (उत्तर प्रदेश): उपसभापित महोदय, हमारे मित्र निजामुद्दी न साहत ग्रौर दूसरे मित्रों ने भी इस विधेयक पर संशोधन दिया है। उन की भावनाग्रों का हम ग्रादर करते हैं ग्रौर कोई भी विधेयक या इस तरह का कोई कानून नहीं बनना चाहिए जिस के द्वारा किसी भी धर्म या धार्मिक व्यवस्था में किसी भी तरह की मदाख़लत होती हो, कोई धर्म हो, चाहे वह मुसलिम धर्म हो, ईसाई धर्म हो या हिन्दू धर्म हो, ग्रगर उस धर्म के धार्मिक नियमों में किसी तरह की मदाख़लत या दख़ल होता हो तो इस तरह का कोई कानून नहीं बनना चाहिए। इस में कोई दो राय नहीं हो सकती। लेकिन श्रीमन्, हमारे मित्र श्री श्यामलाल जी ने जो ऐसी कलैया मारी है ...

श्री श्यामलाल थादव : नहीं, ग़लत बात है।

श्री नागेश्वर प्रसाद शाही : ...ऐसी कलैया मारी है कि जो शब्द उन्होंने इस्तेमाल किए हैं कि ...

This bill is a fraud—This fraud was instituted by Shrimati Gandhi and her Government.

SHRI SHYAM LAL YADAV: Sir, how i_S it relevant?

SHRI NAGESHWAR PRASAD SHAHI: Because you have named this Bill as a fraud.

SHRI SHYAM LAL YADAV: We did not get it passed. We put it in cold storage. You cannot make this false allegation. It is totally wrong.

PROF. RAMLAL PARIKH: My friend should have patience.

SHRI SHANTI BHUSHAN: Search your heart.

SHRI NAGESHWAR PRASAD SHAHI: If this Bill is a fraud, this fraud was initiated and perpetrated by Shrimati Indira Nehru Gandhi and her Government, not by the Janata Government.

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[SHRI NAGESHWAR PRASAD SHAHI]

भ्राप भ्राज यह कहते हैं कि इस बिल को माइनारिटी कमीशन को क्यों नहीं रेफर किया जाता । मैं इस बिल का इतिहास बताना चाहता हूं ग्रीर चूंकि सौभाग्य से मैं भी इस कमेटी में था ग्रौर एक्टिव पार्टी-इसलिए मैं उसकी डि-ट-डे प्रोसीडिंग्स को फालों करता था। जिस समय इस बिल की प्रगति को धीमा किया गया उस समय हम लोगों ने ला मिनिस्टर से पूछा कि यह स्लो गोइंग का ग्रार्डर क्यों हो रहा है तो बताया गया कि चुंकि चुनाव सामने है इस लिये ऐसा चेकिंग करों कि यह बिल चुनाव के बाद संसद् में पेश हो। हम लोग स्वयं गये प्रधान मंत्री जी से पूछने कि ग्राखिर इस बिल को क्यों लटकाया जारहा है। यातो इस को ड्राप कर दिया जाय। ग्रगर ग्राइडिया यह हो कि इस से म्सलिम ला में कोई डिफेंस होता है तो इस को ड्राप कर दिया जाय ग्रौर ग्रगर यह भ्राइडिया हो कि इस को पास करना है तो प्रोसीड किया जाय, तो उन्होंने कहा कि चुनाव के बाद यह होगा। यह है बाबू श्याम लाल जी श्राप की ईमानदारी श्रीर म्राप के नेता की ईमानदारी।

श्री श्यामलाल यादव : उन की ऐसी कोई मंशा नहीं थी।

श्री नागेश्वर प्रसाद शाही: यह विल 1972 का है श्रीर 1976 के मार्च में चुनाव ड्यू था इस लिए इस की रिपोर्ट तक को रोका गया श्रीर जब यह फैसला हो गया कि श्रव तो चुनाव को टाल देना है उस समय श्रगस्त, 1976 में रिपोर्ट तैयार कराई गई श्रीर वह रिपोर्ट सामने श्रायी। मैं फिर कहता हूं कि जिस समय रिपोर्ट श्रायी उस कमेटी में तीन चौथाई से ज्यादा सदस्य कांग्रेस पार्टी के थे श्रीर यह रिपोट सर्व-सम्मति से पास हुई। मैं जानना चाहता हूं कि श्रगर श्रीमती इन्दिरा गांधी श्रीर

श्राप की पार्टी नहीं चाहती थी श्रौर ग्रगर उनको मुसलमानों श्रौर मुसलिम ला से कोई महब्बत थी तो क्यों पास किया गया इस रिपोर्ट को ।

श्री श्यामलाल यादव : सेलेक्ट कमेटी में वह खुद जानते हैं कि क्या होता है।

श्री नागेश्वर प्रसाद शाही : मेरे मित्र ने रेफरेंडम की बात कही। स्नाप को किस ने रोका था रेफरेंडम कराने से। 1972 से ले कर 1976 तक ग्रौर मार्च, 1977 तक आप की सरकार थी। आप को किस ने रोका था कि मुसलमानों से रेफरेंडम न करा लो। (Interruptions)) स्राप दिल से ईमानदार नहीं थे ग्रौर मुसमलानों के साथ धोखा करना चाहते थे। मुल्क के मुसलमानों के ग्राप दुश्मन थे। ग्राप उन को धोखा देना चाहते थे। इसी लिए श्राप बिल को पहले नहीं लाये। चाहते थे कि उन के वोट लेलें श्रौर उसके बाद इस बिल को पास करायें। श्राप का इरादा था श्रौर खुले तौर से स्राप के नेता ने यह इरादा जाहिर किया था। भ्राज भ्राप घडियाल के भ्रांसू बहा रहे हैं। भ्राप ने रिपोर्ट तैयार कराई भ्रौर श्रगर यह मुसलिम ला के खिलाफ है तो ऐसा कर के ब्राप ने मुसलमानों के गले पर छुरी चलाई ।

कई **माननीय सदस्य** : ग्रब ग्राप क्यों चला रहे हैं।

श्री नागेश्वर प्रसाद शाही: श्रौर श्राज श्राप घड़ियाली श्रांस बहा रहे हैं ग्रौर मुसलमानों के साथ दोस्ती श्रौर सेंपेथी का इजहार कर रहे हैं। बाबू श्यामलाल जी ग्रब मैं कहना चाहता हूं कि ईमानदारी की बात यह है कि यह कानून बिल्कुल निर्दोंष है। इस कानन में

श्री शान्ति भूषण : श्याम लाल जी, माननीय सदस्य श्राप के लिए यह बात कह रहे हैं। सुनिये।

श्री नागेश्वर प्रसाद शाही : इस में कहीं नहीं है कि यह हिन्दुग्रों पर भ्रष्लाई करेगा या यह मुसलमानों पर ग्रप्लाई करेगा या यह ईसाइयों पर ग्रप्लाई करेगा। यह तो मोस्ट इन्नोसेट बिल है।

श्री श्यामलाल यादव : इस में लिखा है ।

श्री नागेश्वर प्रसाद शाही : ग्राप बड़ी कलइया लिये हैं। ग्रब सुनिये। इस बिल में कही नहीं है कि यह हिन्दुश्रों या मुसलमानों या ईसाइयों को ग्रप्लाई करेगा । यह बिल उसको भ्रष्लाई करेगा जो ग्रडाप्ट करेगा। ग्रगर हिन्दू धर्म के खिलाफ़ श्रडाप्शन है उसको लागु नहीं होता। मुस्लिम धर्म के खिलाफ ग्रडाप्शन है तो वह लागु नहीं होता । किश्चियंस के ऊपर लागु नहीं होता । यह केवल उसको लाग होता है जो अडाप्ट करता है। यह बड़ा इन्नोसेंट बिल है। कहीं कोई सवाल नहीं है, मुस्लिम रिलीजन या किसी रिलीजन का...

(Interruptions)

श्री सैयद निजामुहीन : उस सूरत में मीसा भी बहत इन्नोसेंट बिल था। जो जुर्म करता था उसी को गिरप्तार करते थे।

श्री श्यामलाल यादव : मेरा पाइंट ग्राफ ग्रार्डर है। पहले इन्होंने कहा कि यह सर्वसम्मत रिपोर्ट थी जो बात सही नहीं है। चार मैम्बरों ने उस पर नोट ग्राफ डिस्सेंट दिया है। ... (Interruptions)

श्री शांन्ति भूषण : बाकी मेम्बरों का यूनैनिमस है । ... (Interruptions)

थी नागेश्वर प्रसाद शाही: इस कमेटी में तीन मुसलमान सदस्य थे। मकसूद अली खान, जमीलुर्रहमान ग्रौर शफ़ाकत जंग साहब । तीनों मुस्लिम सज्जन कांग्रेस पार्टी के थे। All the three hon. Members belonged to the Congress Party.

श्याम लाल यादव : नोट ग्राफ दिया है। डिस्सेंट

नागेश्वर प्रसाद शाही: रिपोर्ट तैयार हो गई, सबमिट हो गई। स्राखीर में उन्होंने नोट ग्राफ डिस्सेंट भेजा। यह रिपोर्ट सर्व-सम्मत रिपोर्ट थी । . .

(Interruptions)

श्रीमन्, इस बिल का ड्राफ्ट ला मिनिस्टर गोखले साहब ने तैयार किया । जरा खोलकर देखिए, वे इस कमेटी के मैम्बर थे। उन्होंने इस बिल को ड्राफ्ट किया।

श्री श्यामलाल यादव : ग्राप भी तौ मेम्बर थे उस कमेटी के।

श्रीमती हामिदा हबीबुल्लह (उत्तर प्रदेश) : भ्राज की बात करो। ... (Interruptions)

श्री नागेश्वर प्रसाद शाही : बेगम साहिबा, पुरानी बातें भूलती जायेगी तो हमारा उनका रिश्ता कैसे रहेगा?

श्रीमन्, दूसरे जो ग्रानरेबुल मेम्बर थे वह चौधरी नीतिराज सिह, स्टेट ला मिनिस्टर ग्राफ इंदिरा गांधी गवर्नमेंट । वह भी इस कमेटी में थे। दोनों मंत्री हर बैठक में शामिल रहते थे ग्रौर मुस्तिकल तौर पर यह ख्याल इंदिरा गांधी काथा कि यह लाम्स्लिम लाको इंकिज नहीं करता है। उनको डाइरेक्टिव था। ला मिनिस्टर ने कहा कि यह इंदिरा गांधी का भ्रार्डर है।...

(Interruptions)

SHRI TRILOKI SINGH (Uttar Pradesh): The hon. Member should know that consistency is the virtue of an ass. Why is he labouring on point?

श्री नागेश्वर प्रसाद शाही : हम लोगों ने गोखने साहब से कहा कि क्छ लोग ऐतराज कर रहे हैं तो ग्राप क्यों नहीं ग्रमेंड कर देते तब गोखले साहब ने कहा कि यह प्राइम मिनिस्टर का ग्रार्डर है। The Bill has to go through. उन्होंने साफ़ तौर से कहा कि श्रीमती इंदिरा गांधी काहक्म है।

श्री श्यामलाल यादव: इन्होंने कहा है कि मुसलमानों को पाकिस्तान चले जाना चाहिए। स्राज यह इस तरह का बयान दे रहे हैं।

PROF. RAMLAL PARIKH: Two Members of that Committee are present here. So, at least on questions of fact you should allow us to know what the correct position is.

श्री नागेश्वर प्रसाद शाही : ग्रगर हम सदन में बैठकर भी सत्य न बोल सके तो श्याम लाल जी, भगवान ही ख्याल करेगा। श्राप ऐसा करेंगे तो सदन का क्या होगा। मैं स्रापसे कहता हूं कि जरा शांति रखिये।

मैं ग्रापसे यह कहना चाहता हूं कि जनता सरकार ने भ्रौर हमारे ला मिनिस्टर साहब ने उसी विधेयक को जिसे श्रीमती इन्दिरा गांधी ने तैयार कराया था श्रीर यह हक्म दिया था कि एट एनी कोस्ट इसे पास होना चाहिए उसे संसद के सामने पेश किया गया। ग्रापको यह मालूम होना चाहिए कि मुस्लिम स्रोपिनियन को ध्यान में रख कर ग्रौर देश के ग्रपने मुसलमान भाइयों की भावना को देख कर सरकार इस विधेयक में संशोधन लाई है। इसलिए किसी को किसी प्रकार की गलतफहमी की गुंजाइश नहीं है । एक बात ग्रौर कह

द कि ग्रगर किसी धर्म को यह इनिफज करता हैं तो केवल हिन्दू धर्म को इनिक्रज करता हैं।

श्री मुहम्मद यून्स सलीम : तो इसे खत्म कर दो।

थी नागेश्वर प्रसाद शाही: हम लोग इस तरह के नहीं हैं जैसे श्राप हैं।

श्री शान्ति भूषण : संशोधन से इसे भी रिम्व कर दिया हैं।

नागेश्वर प्रसाद शाही : हां, सरकार की स्रोर सं जो हमें स्रमेंड्मेंन्ट स्राया हैं उसके द्वारा इसे भी रिमृव कर दिया हैं। जो बिल श्रीमती गांधी की सरकार ने तैयार किया था वह बिल सीधा-साधा भ्रगर किसी धर्म ग्रौर धार्मिक व्यवस्था पर ग्रसर डालता है तो वह केवल हिन्दू धर्म पर डालता हैं।

The Vice-Chairman (Shri Arvind Ganesh Kalkarni) in the Chair.]

इसी चीज को देख कर जो नया संशोधन लाया गया हैं उससे प्रानी सारी व्यवस्था को रह करके नई व्यवस्था की गई है। पुराने बिल में ग्रगर कहीं इनिफ़ज था तो केवल हिन्द धर्म के साथ था। ग्राप देखेंगे कि ग्रब जो संशोधन किये गये हैं उससे सूरत दूसरी हो गई है। मेरे दोस्त निजामुद्दीन साहब ने कहा कि केवल तुर्की में है। मैं अपने दोस्त से कहना चाहता हं ...

श्री सैयद निजामुद्दीन : मैं दावे के साथ कहता हं कि तुर्की में भी ग्रडाप्शन ला नहीं है। उन्होंने ग्रडाप्शन का जिक्र करके इसको रिकोगनिशन के तौर पर मान लिया है। In no Muslim country is there a law on adoption.

श्री नागेश्वर प्रसाद शाही: मैं बड़े ग्रदब के साथ डिफर करता हूं। मुझे इस बात की इत्तला है कि ग्रडाप्शन का प्रोविजन तुकी में है, इजिप्ट में है, इण्डोनेशिया में हैं...

SHRI ABDUL REHMAN SHEIKH (Uttar Pradesh): The honourable Member is misleading the House. There is no such law in any country.

श्री नागेश्वर प्रसाद शाही : तुर्की में है, इण्डोनेजिया में है। मैं ने पहले ही श्रदब के साथ निवेदन किया है। मुझे इस बात की जानकारी है श्रीर उसी श्राधार पर मैं कह रहा हूं।

श्री सैयद ग्रहमद हाशमी (उत्तर प्रदेश) : ग्रापकी जानकारी गलत है।

श्री नागेश्वर प्रसाद शाहो: हाशमी साहब को मैं भुस्लिम ला के सम्बन्ध में श्रथोरिटी नहीं मानता हं।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You have already taken 20 minutes. Now, please try to conclude.

श्री नागेश्वर प्रसाद शाही: इसलिए में कहता हूं कि तुर्की में, इिजप्ट में, इण्डोनेशिया में ग्रौर दूसरी मुस्लिम कन्ट्रीज में एडोप्पान का प्रोविजन है। मैं ग्रपने लायक दोस्तों से कहूंगा कि वे सेलेक्ट कमेटी की रिपोर्ट को देखने की कृपा करें। उस कमेटी के सामने जितने भी गवाह पेश हुए उनमें बहुत से मुस्लिम महिलाएं भी थीं। उन मुस्लिम महिलाग्रों ने इस विधेयक का समर्थन किया है। उन्होंने इस बिल की कमेटी को बताया है कि बच्चों की बहबूदी के लिए, उनके वेलफेयर के लिए यह बिल बहुत जरूरी है ग्रौर सभी सिटीजन पर लागू किया जाना चाहिए।

Irrespective of any caste or community or religion, this Bill should apply to all.

कई बहुत पढ़ी-लिखी, आलिम फाजिल मुसल-मान महिलाओं ने इस कमेटी के सामने अपनी शहादत दी है और उनकी बातें इस रिपोर्ट में दर्ज हैं। मैं हांशमी साहब से कहूंगा कि वे उसको पढ़ लें।

इसके साथ साथ दिल्ली में इस्लामिक कल्जर के ऊपर जो ग्रथोरिटी हैं उनका बयान भी इस कमेटी के सामने हुन्ना है।

कुछ माननीय सदस्य : श्राप उनका नाम बताइये।

श्री नागेश्वर प्रसाद शाही : ग्राप उनके घर उनसे झगड़ा करने पहुंच जाएंगे, इसलिए मैं उनका नाम नहीं लुंगा। उनकी चिट्ठी इस बिल से सम्बन्धित कमेटी की फाइल पर लगी हुई है। उस को ग्रगर ग्राप देखें तो ग्रापको पता चलेगा कि उन्होंने इस बिल को सपोर्ट किया है। वे हमारे भुल्क के अन्दर मुस्लिम कल्चर के ऊपर श्रयारिटी हैं श्रीर पिछले 20 सालों तक कैरो युनिवर्सिटी में, म्रंकारा यूनिवर्सिटी में तथा भ्रन्य कई मुस्लिम मुलकों की केपिटल में रह कर उन्होंने मुस्लिम धर्म का गहरा ग्रध्ययन किया है। उन्होंने कहा है कि यह विधेयक शरीयत के खिलाफ नहीं है, क्रान के खिलाफ नहीं है ग्रीर मुस्लिम ला के नी खिलाफ नहीं है। उन्होंने इस बिल को ग्रपनी प्रोटेक्शन दी है। इन शब्दों के साथ मैं इस विधेयक का सम्र्थन करता हुं श्रीर चाहता हुं कि हमारे दूसरे मित्र भी इसका समर्थन करेंगे।

ग्राखिर में भाई श्यामलाल यादव जी से कहना चाहता हूं कि इतना गला ऊंचा मत करो। ग्राप लोग ग्रपने बनाये हुए, प्रपना पैदा किये हुए बच्चे को ग्राज डिसग्रौन कर रहे हो। ग्राज ग्राप लोग ग्रपने बच्चे को डिसग्रौन कर रहे हो। यह बच्चा श्रीमती इन्दिरा गांधी के पेट से निकला है। ग्राप इस को डिसग्रौन कर रहे हैं। भगवान के नाम पर ऐसा मत कीजिए। कम से कम जो

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श्री नागेश्वर प्रसाद शाही पवित्र चीज है उसको पवित्र रहने दीजिए (Interruptions) इन शब्दों के साथ मैं फिर इस विधेयक का समर्थन करता है।

شرى محصد يونس سليم : جلاب

والس چيرمهن صاحب ــ جو يا، اس وقت ھاؤس کے سامنے تسکس هو رها هے يہ اس نقطة نظر سے بهموں اهم هے که یه بل پنچهلی حکومت کے زمانت میں اس هاؤس میں پیش ھوا تھا اور اس کے بعد سلیکٹ کیھٹی کے حوالے کیا گیا تھا اور سلیکت کمیٹی کی رپورے آجائے کے بعد يهلى دفعه يه اس هاوس مين تسكفن ع لئے آیا ہے - جلتا گورنسلت کے ا منستر صاحب اس بل کو یائلت کو رهے هيں اس هاؤس کو معلوم هے که تهورے دنوں میرا بھی کچھ تعلق ا ملستری کے ساتھ رہ چکا ہے جب مین لا منستری مین تها اس وتبعد شری گوبلد میلی لا ملسلار تھے - کلی مرتبة اس هاؤس مين أور لوك سبها میں یہ سوال اُٹھایا گیا که مسلمانوں کے پرسلل لا میں مداخلت اور انڈرفیرنس ھونے کے کنچھ خھالات ظاھر كئے جا رہے هيں - پارليمائٹري پروسیدنکس گواه هیں که وقتاً فوقتاً ہرائم منستر نے اس بات کا اشورنس دیا تها که اس ملک میں رهلے والے ماللاریالی خاص طور هر مسلمانون پرسنل لا میں کسی قسم کا کولی

انترفیونس نہیں کیا جائیکا - جب بہ اقایشن بل پیش هوا اور سلیکت کسیتی کے حوالے کیا گیا اور اس کی جو دهارائیں تهیں ان کو مسلمان جورستس، مسلم علماً اور دوسرے قانون دانوں نے پوھا تو ان کو اس بل کے فریعہ سے مسلمانوں کے پرسنل لا میں صاف اور واضع طور پر مداخلت نظر آئي - چذانچه مسلم پرسدل لا بورة نے اپنے کئی جلسوں میں اس کے معملق ریزولیوشنس پاس کئے اور گورنمذت آف إنديا كے ياس بهيھے كثي - مجه يقهن هے له ميرے دوست لا منستر صاحب کے پاس وہ ریزولیوشن پہنچے هونکے - اکر نہیں پہنچے هیں دو لا مدستری میں تلاش کر کے ان ريووليوشنس كو ديكهين أبهى ميرے دوست شاهی صاحب نے مسر إندرا گاندھی کے متعلق سے بہت سی بانیں کہیں میں ان کی واقفیت کے لئے اس ھاؤس میں پوری ذمہ داری کے ساته یه بات عرض کرنا چاهتا هون اور یه باس ریکارة میں جائیگی که اس بل کے تعلق سے مسلمانوں کے نمایلدون اور مسلم عالمون کا ایک دیلهگیشی مسز إندرا کاندهی سے جاکر ملا تھا اور ان سے خاص طور پر اداپشن ہل کے متعلق بات چیت کی تھی انہوں نے تعجب کا اظہار کیا تھا اور کہا تھا کہ هم سے يه کہا گيا تھا که كيه فارفرس آتے هيں اور ولا هندوستان کے بچوں کو اس طرح سے ادایت کرکے

Ç.

لا مهن كوئى مداخلت نهين هوتى ھے اور قران کے خلاف بھی کوئی مداخلت نہیں هوتی هے - اس لئے اس قانوں کے بنائے جانے میں کوئی نقصان کی بات نہیں ھے - میں گوکھلے صاحب کو مسلم لا پر انھارتی نهین مانتا - مین کسی شخص کو ان علماً کے مقابلہ میں جنہوں نے آکر اس سلیکت کمیڈی کے ساملے گراهیاں دی هیں حلقیه بیان دیکے هیں وہ انهارتی مانے جاتے هیں اس ملك ميں مسلم لا پر أن كے مقابلة میں کسی کی بات مائلے کے لئے تیار نہیں ہوں - میں یہاں تک جائے کے لئے تیار ہوں که اگر ساری دنیا مهن اداهش لا كو قبول كو ليا جائے -چاهے وہ مسلم ملک هو چاهے وہ كوئى ملک هو تو بهی میں اس کو ماللے کے لئے تیار نہیں ھوں کہ اداہش لا قران کے خلاف نہیں ھے ۔ آپ کو معلوم ھے کہ شراب قران کی رو سے حرام هے زناہ قران کی رو سے حرام ھے - اگر مسلم ممالک چاھے وہ ترکی هو چاهے مصر هو چاهے کوئی دوسرا ملک عو شراب پینے پانے کے متعلق عام طور پر شراب بیجنے کے لئے لائسنس ایشو کرنا شروع کر دے - اس کے معذی یہ نہیں عونگے که مسلمانوں کے لئے شراب جائز کر دی گئی - آپ کو یہ بٹانا ہونے کا کہ مسلمان عالموں کا جو یہ دعوی ہے کہ یہ قران کے خلاف

لے جاتے میں که ان کے حقوق پر اس کا اثر پوتا هے - یہاں کچھ سوشل ঙ آرگذائزیشنس ایسے هیں جنہوں نے هم سے یہ خوادش کی ھے کہ لیک ایسا بل آنا چاهئے اس لئے هم يه بل ، لائے هیں - اکر یہ بل مسلمانوں کے پرسنل لا میں مداخلت کرتا ہے اور آپ جيسے علماً جو سيكولرازم ميں یقین رکھتے هیں جن کے متعلق سارا هندوستان يه جانتا هے كه آپ كا نقطة نظر پروگريسيو هے - آپ اگر يه سمجهتے هیں که اگر یه مسلم پرسلل ا میں مداخلت ہے تو میں آپ سے وعدة كرتى هوں كه جب يه بل هاؤس میں آئیکا تو اس وقت اس میں امیندمینت کے متعلق میں ا منستر سے کہونگی - آپ مطمئھی رهیں ۔ آپ لوگوں کو فکر کرنے کی ضرورت نہیں ہے - شاید یه بات میرے لائق دوست کو معلوم نہیں ہے۔ ہدنستی ہے یہ بات اس لئے پھدا ھوئی کہ گوکھلے صاحب نے جو اس وقت لا منستر تھے انہوں نے اس بل کو انٹروڈیوس کرتے وقت ایک فيردنمه دارانه بات يه کهي تهي که یم بل کامن سیول کود کی طرف ایک قدم ھے -

جلاب وائس چيرمين ماهب اُنہوں نے یہ بھی کہا تھا کہ ا**س** سے ا کسی مذھب کے مالئے والوں کے پرسلل

[شری محمد یونس سلیم] هے - قران کے خلاف نہیں هے حدیث کے خلاف نہیں ہے مسلم پرسلل لا کے خلاف نہیں ہے تو ہم لوگوں کو کانے نے نہیں کاتا ہے جو خوامخواہ ایدا وقت ضائع كرينكي أور هروكهسو لجسلیشن کی مخالفت کرینگے -جناب - به قانون اکر یاس هو گیا تو همارے ملک میں جو کنسٹی تیوشری نافذ هے اس کے خلاف هوکا اس کلستی قيوشي مين همين يه سيف کارة ديا ھے کہ هم اپنی مرضی کے مطابق اپنے ریلیجنس کر پریکٹس کر سکتے ھیں -ہروپیکیت کر سکتے هیں - آرٹیکل ۲۵ کی طرف جناب وانس چیرمین صاحب - ميں أب كى توجة دلاونكا -Article 25 says:

"(1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion."

Sir, the question is this: What is religion? What is not religion? Who will decide this? Will Mr. Shanti Bhushan decide it or the Muslim jurists who belong to the seats learning of Muslim culture, civilisawill decide it? tion and education Or, Mr. Gokhale was going to decide what is Muslim religion and what is not Muslim religion?

اسل میں اس وقت سوال یہ ہے که یه جو جواندت سلیمت کمیتی کی رپورٹ ہے اس میں جتنے مسلم ممهرس تھے سب نے تیسینٹنگ نوٹ دیا ہے اور اس تیسینٹلک نوٹ میں یه بات بهی کهی گلی هے که جتلے مسلم جهورستس، مسلم قانون دار، لأكرس والمسلم اسكولرس مسلم علمأ مسلم ريسهها تبل سيتيزنس مسلم پالٹیشینس جن کے اویڈنیسز لئے کئے ھیں اس میں 99 پرسلت لوگوں نے اس بل کو اپوز کھا ھے - ان سب کو کسی کتے نے نہیں کاٹا ہے۔ کیا يه سب ريايكهاري هين - خالي عاهی صاحب اور ان کے هم خيال لوگ پروگريسو هين جو اس لجسلهشن کو لانا چاھتے ھیں کسی ایک سر پھرے شخص نے اگر یہ کہدیا کہ ساحب اس سے مسلم پرسلل لا میں کوئی مداخلت نهين هوتي -

Is one opinion going to have weight against this 99 per cent opinion? This is for this House to consider.

میں اب آپ سے یہ بتاؤں کا کیاں كهال يه قانون إسلامك لا يعنى هريت كي خلاف جاتا هي - يه بل جو آنے والا ھے اس کی دھارا ۱۳ کی طرف دیکھا جائے کہ اگر کوئی شخص کسی کو گوں لے متعلق کرے تو اس کا افیکٹ کیا هوگا -

- "13. (1) An adoption order shall take effect on such date as may be therein by the district specified court or where an appeal has been preferred under section 12 against such order on such date as may be specified in the appellate order.
- (2) A child in respect of whom an adoption order is made shall be deemed to be the child of the adopter or adopters and the adopter or

adopters shall be deemed to be the parent or parents of the child as if the child had been born to that adopter or those adopters in lawful wedlock, for all purposes (including intestacy) with effect from the date on which the adoption order takes effect and on and from such date all the ties of the child in the family of his or her birth shall be deemed to be severed and replaced by those created by the adoption order in the adoptive family."

حب هم پوسلل لا کی بات کوتے ھیں تو فرا ھم کو اہلی عقل سے کام لينا چاهئے۔ جب ايک مسلمان پرسلل لا کی بات کرتا ہے تو پرسلل لا کے کیا معنی ھیں ۔ پرسنل لا کے معنى هين لا أف ان هيريتلس -پرسلل لا کے معنی ھیں لا آف میریم ایند دائیوررس - پرسنل لا کے اور کوئی معنی نہیں ھیں – میں ھاؤس کے ساملے یہ بتلانا چاھتا ھی که کس طرح سے ادایشن کا قانون اگر نافذ هوگیا اور مسلمانوں پر یہ لاکو هوا تو مسلمانوں میں جن لوگوں کے ساتھ جن رشته داروں کے ساتھ شادیاں کرنا جائز ہے ان کے ساتھ شادی کرنا ناجائز هو جائيكا - سارى دنيا جانعى هے که ایک مسلمان لوکا اینی چھازاد بہن کے ساتھ ایلی خالہزاں بہوں کے ساتھ ایدی پھوپھی زاد بھوس کے ساتھ شادی کر سکتا ہے ۔ کوئی رکارت شرح مهں نہهں ھے - قرآن نے اس کو پرمت کیا ہے لیکن اس قانوں کے آنے کے بعد وہ پروهوبٹری قائری میں شامل هوجائهكا اور ولا ايذى چحازاد بهن ، خالهزاد بهن اور پهويهي زاد بہن کے ساتھ شاھی نہیں کر سکے گا۔ سارے لوگ یہ جانتے هیں که اگر کوئی شخ*ص* مر جائے اور اگر لاولد مرے تو اس کی بھوی کو چوتھائی حصه ملے کا ۔ اولان هو تو أقهواں حصه ملے کا ۔ سارے لوگ جانتے میں که اگر باپ زندہ مو تو اولاد هو ہے کی صورت میں چھٹا حصہ ملے کا اور اگر اولاد نم هو تر تهائی ملے کا - ساری دنها جانتی هے که صرف لوکیاں هوں اور لوکا نہ هو تو صرنے والے کا بھائی اگر زادہ ہے تو وہ روپیہ پانے کا مسقصتی هوکا - یه ادایشن کے ذریعه سے یہ سارا لا آف ان میبیشن ڈسٹرب هوجائے کا۔ اکورڈنگ ٹو قرآنیک سیکشن جو لوگ ان هیریت کرنے کے مجاز ھھں جن کا حصہ قرآن کے اندر مقرر کہا گہا ہے وہ اپلے حصة سے محصورم هو جائیں کے اور ان کر محص اذابشن کی وجه سے حصه نہیں ملے كا - سين جانتا هون كه لرنية لا منستر صلحب اسكه جواب مهى كها كهينكم - ولا جواب دينے والے هين وه که دینگے که یه تو ان ایبلینگ ایکت ہے کوئی اداہت کرے اور وہ اگر اس قانوبی کے تحمی اس کو رجسترت نه کرائے تو اس پر کوئی پابندی مائد نہوں ہوتی ہے ۔ میں یہ کہتا ہوں که مسلم پوسلل لا میں مداخلت کے

[شری محمد یونس سلیم] دروازے مت کھولئے اور لوگوں کو انديوس مت كيجئے كه وه اسلام كا نام لے کر اپنے کو مسلمانی کہلانے کے باوجود اعلانهم قرآن کی مضالفت کرے اور قرآن کے احکام کے خلاف میل کرے اس کی ترفیب هم ملک میں آپ کو نہیں دینے دینکے - جب تک ھر مسلمان اس ملک کے اندر موجود ههن مين على اعلان اس ايوان مهن کهه دینا چاهتا هون که کوئی بهی مسلمان قرآنیک لا میں چاہے اس کو اللي جان قربان كرني پرے چاہے آخرى قطرة خون بهانا يجے وہ قرآنهك لا مهر مداخلت برداشت نهیل کریا -میں یہ پوری ذمعداری کے ساتھ اور ایوان کے سامنے کہت دینا جامتا مور، اور واضع کر دینا چاهتا هول که بیتھی ہوئی بھروں کے چھتے کو ست چهیوئیے یہ بہت خطرناک کھیل کھیا جانے والا ھے - لا منستر صاحب آپ ية كهكو بهلا نهيور سكته -

"It is an enabling act. It is not binding on the Muslims. If they want, they should get it registered. If they do not want, nobody is going to force them." This is not sufficient. I am not going to be convinced by his argument. Why do you feel uncomfortable if you introduce an amendment that is not applicable to Muslims? Why should you not do it?

آخر مسلم تهلک اویقهی کو ریسپیکت کرنے کے کیا معنی هیں -جب آپ کے ساملے اریڈنس دیلے والے 99 في مدي أدمي كهم كيِّم كم

It is against the Muslim Law. You should accept that it is against the Muslim Law. I will not stop here.

میں بتاؤں کا ابھی میرے ایک ہوست نے یہ صاف طور سے کہا ھے کہ اگر کسی کے دھرم پر یا کسی کے مذهب مير مداخات هوتي هے تو ولا بل ياس نهين هونا چاهيّے - مين ہتاؤں کا کہ کسی طرح سے یہ قرآن کے خلاف ہے - یہ دیکھٹے یہ قرآن ہے تو توجد، اس کا کہا ہے - عبداللہ یوسف علی نے جو هادوستان کے بہت بوے مانے هوئے نامی گرامی عالم تھے - میں لي كا ترانسليهن لايا هون يه پارك ۳۳ ھے اور اس کے پیراگراف ۲ اور ہانے میں خاص طور پر اداہشی کے معملی قرآن نے کیا کہا ہے اور پھر مهن کمیناری سے بتاؤں کا که اس کے کیا امہلیشکینس میں یہ قرآن کی آيت به هے -

ال جعل إن عياء كم أ مناء كم "Nor has He made your adopted sons" your sons." He means God.

> اس کے بعد حکم ھے -أد أمو هم باء رحم

Call them by the names of their fathers.

اس قانوں کے تحصف وہ اپنے باپ کے نام سے اذایشن کے بعد پکارے نہیں جا سکینگے - جناب-اس آیت کے فاؤل هونے کا سبب یہ تھا۔ میں

عرض کروں که همارے پهغمبر محمد

صلی الله علیه وسلم نے ایک لوکے کو جو حضرت العربيم عربي كي بيوي تهی ان کا فلام تها زید اس کو اینے متبلیل کے طور پر اختیار کر لیا اور ان سے وہ لڑکوں کی طرح محصیم کرتے تھے۔ جب رسول صلى الله علية وسلم پرافت ھوئے تو لوگوں نے ان کو زید بن محمد کہنا شروع کر دیا اور ان کے باپ کے نام کو بالکل نظر انداز کر دیا - یہ بات الله تعالم كو مناسب نهين معلوم هوئي اور محصوس یہ ہوا کہ شاید اس سے آئينده فتنے پيدا هوں چنانچه يه آیت نازل هوئی اور مقع کها گیا جب یه آیت نازل هوئی تو یه باسه حدیثور میں آئی ہے کہ لوگوں نے زید ہی محمد کهدا متروک کر دیا اور زید کو ان کے والد کے نام سے کہذا شروع کر دیا اور اس کے بعد ایک واقعہ یہ ھوا کہ حضرت زید سے جن خاتوں کی شادى خوئى تهى جو حضرت رسول صلی الله علیه وسلم کے خاندان کی خانوں تھیں جب زید نے ان کو طالق دے دی تو یہ ثابت کرنے کے لئے که تبلبت کا اسلام میں کوئی مقام نہیں ھے اور متبنی اصلی بیٹے اور ستھلی بیٹے کی طرح نہیں ہوتا ہے تو یہ ثابت کرنے کے لیے که متبنیت کی اسلام میں کوئی اهمیت نہیں ہے اسی وأسطے کہا گیا ہے دہتبدیت فی أ سلام ١٠

اسلام میں کوئی متبلیات نہیں ہے

اس کا اسلم میں کوئی ڈکر ٹیوں ہے ۔ میں نے جو آیت آپ کے سامنے پڑھی اس کی کمینٹری کے طور پر میں جند جیلے آپ کو سفانا چاهتا هوں که اس حکم کی تعدیل مهن سب سے پہلے جو اصلاح نافذ کی گئی ولا یہ تھی کہ نہی صلی اللہ علیہ وسلم کے ملهم بولے بیٹے حضرت زید کو زید ہیں محمد بجائےکہنے کے ان کے حقیتی ہاپ کی نسمت سے زیاد بن حارب كهنا شروع كر ديا كها - جناب لا منستر صاحب اتنا ضرور جانتے میں که پرسنل لا یعلی مسلم لا کے سورسیؤ ھیں قرآن اور حدیث اور اس کے بعد الجماع اور اس کے بعد تھاس ہے سورسيز هے مسلم پرسنل لا کے۔۔۔

قران کے برابر اطیعراللہ و اطیعر الرسول کے حکم کے بموجب اللہ جر ہات کہتے رسول جو بات کہتے وہ همارے واسطے قانون کا درجة رکهتا هے۔ حدیثوں میں آیا ہے که مسلم نے حضرت عبدالله بن عمر كي روايت نقل کی ھے - زید بن حارث کو پہلے لوگ زید بن محمد کهتے تھے ۔ یہ آیت نازل ہونے کے بعد انہیں زید یں حارث کہنے لگے - مزید اس آیت کے نزلی کے بعد یہ بات حرام قرار دے دی گئی – حرام قرار دی گلی که کوئی شخص ایدے حقیقی باپ کے سوائے کسی اور کی طرف الم نسب کو ملسوب کرے - بناری

[شرى محمد يونس سلهم] مسلم اور ابوداؤد نے حضرت مصد بن ابن وقاد کی روایت نقل کی ھے اور حضرت نے فرمایا - ددھسی ادعی ألى قهر ابيارهو لعيم اله فهبرا بها فاجنت علیلہ حرام،، جس نے اپنے آپ کو اینے باپ کے سوائے اور کسی کا بيتًا كها حالانكه ولا جانتا هے كه ولا شخص اس کا باپ نہیں ہے تو اس پر جنت حرام هے - اس مضبوری کی دوسری روایت بھی آج اس سے ملتی ہے جس میں اس فعل کو سخت گفالا قرار دیا گیا ہے۔

جناب والا - مين كس طرح لا منستر صاحب کو بتایی که حرام کے کیا معلی ھیں جس شخص کا باپ حقیقی باپ نه هو --- آپ دوسوے کے ہاپ سے اپنے کو منسوب کراٹھی یہ حرام ہے اور اس کے لئے۔ کہا گیا ہے کہ ایسے شخص کے اوپر جنت حرام کر دی گئی ہے اور آپ یه کهتے هیں که پرسال لا سیں مداخلت نہیں ہے - میں ایک اور دوسرے کمنتیٹر کی بات آپ کے ساملے رکھکر آکے بوھوں کا - یہ جو میں نے کمینٹری سنائی ہے یہ ابو اعلی موصر دی بہت ہوے مانے ہوئے اسلام کا عالم هیں اس کی ہے۔ ية مولانا مفتى محصد شفهم. کی ھے جو دیوبلد کے بہت ہوے مالم تھے اور اس میں انہوں نے اس آیت کے سلسلہ میں جو کچھ فرمایا 🖍 ولا يه هے - دد دوسرے يه که سکه رهلے والوں میں ایک رسم یہ تھی که ایک آدمی کسی دوسرے کے بهتم کو ابنا ستبنی یعنی سنهه بولا بيتا بنا ليتا تها اور جب إس طرم بيثا بغاثا ثها تويه لوكا أسى لا بیتا مشهور هر جاتا ارر اسی کا بھٹا کہکر یکارا جاتا اور ان کے نزدیک يء منهم بولا بيتا تمام أحكام مين اصلی بیلے کی طرح مانا جاتا نہا مثلًا میراث میں بھی اس کی اولاد کے ساتھ شریک هوتا تھا اور نسهی رهانه سے جن عورتوں کے ساتھ حرأم هوتا هے يه منهه بولے بيتے کے رشانه کو بھی ریسا ھی قرار دیاتے هیں جیسے انہ حقیقی بیٹے کی بھری سے اس کا طلق دیئے کے بعد یهی تکام حوام رفتا هے جو منهه ہولے بیٹے کی ہیری بھی با طالق اس شخص کے لئے حرام سمجهتی تهی زمانه جاهلیت کی به تین باتین خیالات اور رسم سے ان سے پہلے کی بات اکرچه مذهب اور مقائد کے عمل کے مطابق نہیں تھے قران کے ذریعہ سے ان کو خاتم کر دیا گیا ، اس یات کو میں ظاہر کرنا جاھتا ھوں اس ھاؤس کے ساملے که جو یہ بات لا منستر صاحب کوکیلے نے فرمائی تھی که تبھیت کا قران کے احکام سے کسی طوم کا کلاردکشن یا تصادم نہیں

ھے وہ بات بہت مس لیڈنگ تھی اور اگر مہرے دوست جو اس وقت کے لا منستر هين جو اس وقت تهريف فرسا ھیں اگر ان کے ذھن سیں یہ ہات آئی ہو کہ اس بل کے جو اثرات ھیں ان کا قران سے اور حدیث سے تصادم نبین هو رها هے تو مجھے أميد ھے کہ اتلی ہاتھی سللے کے بعد وہ اس کو اینے خیال سے نکال دیں کے -

اس کے بعد آخری بات جو کہنا چامتا ہوں کہ اس بل کے پیمی جوائلت سلیکت کمیٹی کی رپورٹ کے موتب کئے جاتے وقت جتلے مسلم اکابر تھے اُنہوں نے جو قیسیلٹینگ ربورے دی ہے اس کے جاد اقتماسات آپ کے ساملے عرض کروں کا -

"Thousands and thousands of representations have been made by way of letters, telegrams, resolutions and memoranda to the effect that the Muslims in India should be exempted from the purview of this Bill. More than 1000 Muslim witnesses appeared before the mittee to give their evidence in their individual and collective capacities. Ulemas (Muslim Scholars) of undisputed repute belonging to such Scholastic Orders as Darul of Deobandh, Nadwathul Uloom Ulema of Lucknow, Imarath Shariah Bihar and Orissa, Jamaithul Ulema of India appeared before the Joint Select Committee. Muslim advocates turned up in a great number. Muslim Ladies came forth to express their views. The Muslim Personal Law Board, though of late origin, also tendered its evidence.

The Muslim evidence is altogether non-political in its character and deals with the issues from the religious point of view only. The summary of evidence circulated to us by the Law Department says that 99 per cent of the Muslim evidence is against the Bill."

4 P.M.

Mr. Vice-Chairman, this is very significant. At page 10, in the last para, it has been stated:

"No one denies the fact that the

Bill is voluntary and enabling in its character. But the question remains whether its mischief extends to those who are not a party to the adoption. Once an adoption is made, the law takes its own course." اصل ميں جو اهم چهڙ هے وہ يه هے که یه بحث که ددات از ان ایبلیلک المحصه يد كيا ه - اكر كوئي شخص متبلي كرنا چاهتا هے اور متبلي كونے کے بعد وہ اس قانون کی رو سے رجستر نه کرائے تو اس پر کوئی پابلدی نهیں ہے - اس کا جواب سیدھے طور یر یه دیا کها هے که کسی شخص کو یه اختیار نهیی دیا جاتا که وه کسی

کے رائت آف هیریتیس کو جو ادابشن

میں شریک نہیں ہے ددھو از نوے اے

پارٹی تو اقاپشن، اس کے حق کو

منسونم كيا جائه - اكر كوئي لا ولد هـ

تو اس کے بھائی کی اولاد یا خود

بهائی اس کی جائیداد کا حصه پانے

لا مستحوق هے لیکن یه متینی کا

چراریوں کرکے ان کو اس حصہ سے

معجروم کر دیا جائیکا - اگر فرض

کیجئے که کسی ایک بهائی ہے اس

[شرى محمد يونس سليم] کی لڑائی ہو اور آج کل اکثر بھائیوں میں لڑائی رہتی ہے اس میںکوئی تعجب کی بات نہیں ہے تو محض اس کو محروم کرنے کے لئے که جائیداد اس بھائی کو نہ ملقے پائے جیسا کہ قران نے مقرر کیا ہے وہ کسی کو گوٹ لے لیکا - قران کے لاکا مقصد کیا ہے-یہ میں ایوان کے ساملے اور لوگوں کی واتفیت کے واسطے کہنا چاهتا هوں -جس چيز کو قران ميں بيان کيا گیا ہے 🖥 کہ اس کو کرو یا اس کو نہ کرو اس کو رسول اور پرافت بھی تهدیل نهیں کر سکتے - اس کو علماً تبدیل نہیں کر آِسکتے ۔ اس کو كوئى ليجسليچر تهديل نهين كر سکتا - اس کو - دنیا کی کوئی اتهارتی تهدیل نهین کر سکتی -قران کی اندی اهمیت هے مسلمانوں کی نظر میں

"The shares of other kith and kin entitled to succession get affected and a new framework of prohibited degrees of marriage emerges round the personality of the adopted child. It is in this context that all the witnesses claim that adoption is a Hindu religious conception in spirit and is being foisted upon the Muslims."

سیں نے جانب بند بل پوھا ہے اس کے پہلے ھندو آدایشن کے بارے میں جو تھا اس کو بھی پوھا ہے میں نے کنچھ ہاری وکالت بھی کی ہے قریب ۲۵ یا ۳۰ سال اور دھرمشاستدر کے اوپار بیسیوں مقدموں میں آرگو

کرنے کا موقعہ بھی مجھے ملا ھے -مھں پوری ذمدداری کے ساتھ کھھ سکتا ھوں کہ مہرے لائق دوست شانتی بھوشن جو خود بھی ایک امیلیلت جورست اور قانون دان ھیں وہ اس سے آنکار نہیں کرینگے کہ -

Practically, all the fundamental principles of Hindu law have been adopted in this Bill.

سوائے اس کے کہ جو اداپشن سریمونی ھوتی ہے اس کو چھہج کر پاتی کے جو كلسيكهو نسهز هيل ولا سب اس مهل ههي- كوئي شخص جو گود لے لهتا هے کسے کو دھرہ شاستر کے مطابق اس کے جتنے کنسیکونسیز هیں وہ سب اس مين هين - ولا نيجورل بارور مانا جاتا هے - وا هوم کی رسم ختم هوتے هی ولا اصل بیٹے کی مانند هو جاتا ھے اور پیچھلے تمام خاندان سے اس کا تعلق ختم هو جانا ھے اور اس کو رائت آف ان هورينلس يهدا هو جاتا هے - تو یہ هندو لا کا کنسیپیت ھے جس کو اس میں پاس کیا جا رها هے - هندو لا کا کنسیپیت بہت اچها هے جو همارے هندو بهائی هيں ولا اس پر عبل پیرا هیں۔ کستنس کے طور پر بھی ارر قانون کے طور پر بھی اور هادو لا میں کسٹس کو رككفائة كيا كيا هے ليكن مسلم لا میں کستم کی کوئی حقوقت نہیں ہے۔

Muslim law does not recognise customs. Customs are nothing in Muslim law.

ایجیٹیشن هوکا اور آپ کے لئے کوئی یه مذاسب بات نهیی هوگی - مین یه نهین چاھتا ھوں کہ ھمارے ملک کے دستور سهکولر کهریکٹر کے اوپر کسی قسم کا دهبه آئے - هم اس بات پر فخر کرتے ههن که همارا کفستی تیوشن سیکولر ھے - ھارے ملک میں سیکولرازم كى جوين مضيوط هين - هم اس ہات پر فخر کرتے ھیں که ھمارے قانون کے پیش نظر مذھب کے مانلے والوں کے انترست کو شیلف نہیں کیا جاتا ان کے فلدامینٹل رائٹ کو ختم نهين کها جاتا -

سهري يه درخواست ه نه اس بل سے مسلمانوں کو مقتسلی کو دیا جائے تو میں اس بل کی تائید کرتا هوں ورنه میں اس بل کی یوری طاقت سے مخالفت کرتا ہوں -

†[श्री मुहम्मद यूनुस सलीम (ग्रांध्र प्रदेश) : जनाब वाइस चेयरमैन साहब, जो बिल इस वक्त हाउन के सामने डिस्कस हो रहा है यह एक नुक्ते नज़र से बहुत ग्रहम है कि यह बिल पहली हक्मत के जमाने में इस हाउस में पेश हुम्रा था ग्रौर इसके बाद सलेक्ट कमेटी के हवाले किया गया था ग्रौर सलेक्ट कमेटी की रिपोर्ट ग्रा जाने के बाद पहली यह इस हाउस में डिस्कशन के लिए आया है। जनाब जनता गवर्नमेंट के ला मिनिस्टर साहब इस बिल को पायलट कर रहे है। इस हाउस को माल्म है कि थोड़े दिनों मेरा भीं कुछ ताल्लुक ला मिनिस्ट्री के साथ रह चुका है जब मैं ला मिनिस्ट्री मे था उस वक्त श्री गोविन्द मेनन ला मिनिस्टर थे। उस

ھے - اس لگے جو شریعت کے حکام ھیں ان کی خلاف ورزی کے لئے آپ ھندو لا کے پرنسیاس کو مسلمانوں کے اویر تهویلے کی کوشھی نه کرہو آپ ایک دعویل سے آنے میں آپ نے یہ دمویل کر کے ووٹ لئے ھیں که مائنریاتیو کو اور مسلمانون کوآپ اس ملک مهن مذهبی آزادی دینکے - آپ ان کو ڈیموکریسی دیلگے ڈیموکریسی کے کے معلی کیا هیں - تیموکریسی کے معلی یه هیں که

Majority opinion should be respected.

مسلمانوں کی 99 فی صدی رائے آپ کے ساملے آ گئی که وہ اس قانون کو نہیں چاہتے ہیں -

آپ کیوں همارے ساتھ زیادتی اور زبردستی کوتے هیں - اگر به قانون مسلمانوں پر نافڈ نہیں ہوکا تو کس كو نقصان بهذهي كا - اس ملك کی آبادی کے کس حصہ کو نقصان پهلچے کا - - جلاب - میں یه معلوم كرنا جاهمًا هول لا منسمّر صاحب -اس قانہیں کے امپلیمیشت کرنے ویں كهان تك مشكلات هيي - أس للي میں گزارش کروں کا لامنسٹر صاحب سے کہ هم نے جو ترمیم پیش کی ھے اس کو ولا نهایت دیانت داری فرانج دلی اور خوص دلی کے ساتھ قبول کو لهن تو هم پورے بل کی تاثید کریں کے ورنہ یورے ملک پر اس کا اثر پوے کا پورے ملکے میں اس کے خاف

^{†[]} Hindi transliteration.

Adoption of

[श्री मुहम्मद युत्स सलीम] मर्तबा इस हाउस में ग्रौर लोक सभा में यह सवाल उठाया गया कि नुसलमानों के पर्सनल ला मे मुदाखलत ग्रौर इण्टरिफयरेंस होने के कुछ ख्यालात जाहिर किए जा रहे हैं। पालियामेंटरी प्रोसिडिंग्स गवाह है कि वह्तन फहतन प्राइम मिनिस्टर ने इस वात का एग्योरेंस दिया था कि इस मुल्क में रहने वाले माइनोरिटीज खास तौर पर मसलमानों के पर्सनल लाँ में किसी किस्म का कोई इण्टरिफयरेंस नहीं किया जाएगा। जब यह एडोप्शन बिल पेश हुआ और सलेक्ट कमेटी के हवाले किया गया और इसकी जो बाराएं थीं, इनको मुसलमान जुरिस्ट मिस्लम उलमा भौर दूसरे कान्नदानों ने पढ़ा तो इनको इस बिल के जरिय से । सलमानों के पर्सनल लॉ में साफ श्रौर वाजे तौर पर भ्दाखलत नजर ग्राई। चुनाचे भुस्लिम पर्सनल लॉ बोर्ड ने भ्रपने कई जलसों में इसके म्ताल्लिक रेजोल्युशन पास किए ग्रीर गवर्नमेंट श्रीफ इण्डिया के पास भेजे गए। मुझे यकोन है कि मेरे दोस्त लॉ मिनिस्ट्री साहब के पास बो रेजोल्युशन पहुंचे होंगे। श्रगर नहीं पहुंचे हैं तो लॉ मिनिस्ट्री में तलाश करके इन रेजोल्युशन्स को देखें। ग्रभी मेरे दोस्त शाही साहब ने मिसिज इन्दिरा के मताल्लिक बहुत सी बातें कहीं। मैं इनकी वाकफियत के लिए इस हाउस में पूरी जिम्मेदारी के साथ यह बात ग्रर्ज करना चाहता हूं। ग्रीर यह बात रिकार्ड में जाएगी कि इस बिल के ताल्लुक से मुसलमानों के नुमाइन्दों ग्रौर मुस्लिम श्रालिमों का एक डेलीगेशन मिसेज इन्दिरा गांधी से जाकर मिला था ग्रौर इनसें खास तौर पर एडोप्शन बिल के मृताल्लिक बातचीत की थी। इन्होंने ताज्जुब का इजहार किया था ग्रीर यह कहा बा कि हमसे यह कहा गया था कि कुछ कारेनर्स भात हैं भीर वो हिन्दुस्तान के बच्चों को इस तरह से एडोप्ट करके ले जाते हैं 🗁 इनके हक्क पर इसका श्रसर पड़ता है। सोशल आर्गेनाइजेशन्स ऐसे वहां कुछ

हैं जिन्होंने हम से यह ख्वाहिश की है कि एक ऐसा बिल ग्राना चाहिए, इसलिए हम यह बिल लाए हैं। अनर यह बिल मुसलमानों के पर्सनल लां में मृदाखलत करता है ग्राप जैसे उलमा जो सक्लरिज्म में यकीन रखते हैं जिनके मुताल्लिक सारा हिन्दुस्तान यह जानता है कि स्रापका नुकताएं नज़र प्रोग्नेसिव है, आप अगर यह समझते हैं कि अगर यह मस्लिम पर्सनल लॉ में मदाखलत है तो मैं श्रापसे वायदा करती हूं कि जब यह बिल हाउस में श्राएगा तो उस वक्त इसमें श्रमेंडमेंट के मताल्लिक में लॉ मिनिस्टर से कहंगी। ग्राप मृतमाइन ग्हें। ग्राप लोगो को फिकर करने की जरूरत नहीं। शायद यह बात मेरे लायक दोस्त को मालूम नहीं है। बदिकस्मती सें यह बात इसलिए पैदा हुई कि गोखले साहब ने जो उस वक्त लॉ मनिस्टर वे उन्होंने इस बिल को इन्ट्रोड्यूस करते वक्त एक गैर जिम्मेदाराना बात यह कही थी कि यह बिल कोमन सिविल कोड की तरफ एक कदम है।

जनाब वाइस-चेयरमैन साहब उन्होने यह भी कहा था कि इससे किसी मजहब के मानने वालों को पर्सनल लॉ में मुदाखलत नहीं होती है ग्रौर कुरान के खिलाफ भी कोई मुदाखलत नहीं होती है। इसलिए इस कानून के बनाए जाने में कोई नुकसान की बात नहीं। मैं गोखले साहब को मुस्लिम लॉ पर ग्रथ।रिटी नहीं मानता। मैं किसी शख्स को इन उलमाम्नों के म्काबले में जिन्हों ने भाकर इस सलेक्ट कमेटी के सामने गवाहियां दी हैं, हल्फिया बयान दिए हैं वो श्रथोरिटी माने जाते हैं। इस मुल्क मे मुस्लिम लां पर इनके मुकाबले में किसी की बात मानने के लिए तैयार नहीं हूं। मैं यहां तक जाने के लिए तैयार हूं कि मगर सारी दुनिया में एडोप्शन लॉ को कबूल कर लिया जाए चाहे वो मुस्लिम मुल्क हो चाहे वो कोई मुल्क तो भी मैं इसको मानने के लिए तैयार नहीं हूं कि एडोप्शन लॉ कुरान के खिलाफ नहीं। ग्रापको मालूम है कि शराब कुरान

की रूह से हराम है। जिन्हा कुरान की रूह से हराम है अगर मुस्लिम मुमालिक चाहें वो तुर्की हो चाहे मिस्र हो, चाहे कोई दूसरा मुल्क हो भराव गीने पिलाने के मुताल्लिक स्नाम तौर पर गराब बेचने के लिए लाइसेंस इशू करना भुरू कर दें। इसके मायने यह नहीं होंगे कि मुसलमानों के लिए शराब जायज कर दी गई। श्रापको यह बताना पड़ेगा कि मुसलमान श्रालमों का जो यह दावा है कि यह कू रान के खिलाफ है, कुरान के खिलाफ नहीं है। हदियत के बिलाफ नहीं है। मुस्लिम पर्सनल के खिलाफ नहीं है तो हम लोगों को कृत्ते ने नहीं काटा है जो ख्वाहम-ख्वाह ग्रपना वक्त जाया करेंगे ग्रीर प्रोग्रेसिव लेजिस्लेशन की मुखालफत करेंगे। जताब यह कानून ग्रगर पास हो गया तो हमारे मुल्क में जो कांस्टिट्यूशन नाफिज है इसके खिलाफ होगा इस कांटिस्ट्यशन में हमें यह सेफगार्ड दिया है कि हम अपनी मर्जी के मताबिक अपने रिलिजन को प्रैक्टिस कर सकते हैं। प्रोपेगेट कर सकते हैं। आर्टिकल 25 की तरफ जनाब बाइस चेयरमैन साहब, मैं श्रापकी तवज्जह दिलाऊंगा।

Article 25 says:

"(1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion."

Sir, the question is this: What is religion? What is not religion? Who will decide this? Will Mr. Shanti Bhushan decide it or the Muslim jurists who belong to the seats of learning of Muslim culture, civilisation and education will decide it? Or, Mr. Gokhale is going to decide what is Muslim religion and what is not Muslim religion?

ग्रसल में इस वक्त सवाल यह है कि यह जो ज्वाइंट सलेक्ट कमेटी की रिपोर्ट है इसमें जितने

मस्लिम मैम्बर्स थे सवने डिसेंटिंग नोट दिया है ग्रीर डिसेटिंग नं।ट में यह बात भी वहीं गई है जितने मुस्लिम ज्रिस्ट, मुस्लिम कान्नदा लाइग्रर्स, मुस्लिम स्कालर्स, मुस्लिम उलमा, मुश्लिम रेस्पेक्टेंबल सिटिजंस, मुस्लिम पोलि-टिशंस जिनके एवीडेंसेज, लिए गए हैं इनमें 99 प्रतिशत लेगों ने इस दिल को ग्रपोाज किया है। इन सबको किसी कृत्ते ने नहीं काटा है। क्या यह सब रिएक्शनरी है। खाली भाही साहब ग्रीर इनके हम ख्याल लोग प्रोग्रेसिव हैं जो लेजिस्लेशन को लाना चाहते है। किसी एक सिर फिरे शख्स ने ग्रगर यह कह दिया कि साहब इससे मुस्लिम पर्सनल लाँ में कोई मदाखलत नहीं होती। Is one opinion going to have weight against this 99 per cent opinion? This is for this House to consider.

मैं श्रब श्रापको बताऊंगा कहां-कहां थहां कानून इस्लामिक लां यानि करीयत के खिलाफ जाता है। यह बिल जो श्राने वाला है इसकी धारा 13 की तरफ देखा जाए कि श्रगर कोई शब्स किसी को गोद ले मुतबनी करे तो इसक इफेक्ट क्या होगा।

- "13. (1) An adoption order shall take effect on such date as may be specified therein by the district court or where an appeal has been preferred under section 12 against such order on such date as may be specified in the appellate order.
- (2) A child in respect of whom an adoption order is made shall be deemed to be the child of the adopter or adopters and the adopter or adopters shall be deemed to be the parent or parents of the child as if the child had been born to that adopter or those adopters in lawful wedlock, for all purposes (including intestacy) with effect from the date on which the adoption order takes effect and on and from such date all the ties of the child in the family of his or birth shall be deemed to be severed

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[श्री मुहम्मद यूतुस सलीम] and replaced by those created by the adoption order in the adoptive family."

जब हम पर्सनल लॉ की बात करते हैं तो जरा हमको भ्रपनी लेना चाहिए ı জৰ एक मुसलमान पर्सनल लॉ की बात करता है कि पर्सनल लॉके क्या मायने हैं। पर्सनल लॉके मायने हैं ला ग्राफ इन्हेरिटेंस-- पर्सनल लॉ के मायने हैं लॉ ग्राफ मैरिज एण्ड डाइवे.र्स पसंनल लॉ के ग्रौर कोई मायने नहीं हैं। मैं इस हाऊस के सामने यह बतलाना चाहता हं कि किस तरह से एडोप्शन का कानून अगर नाफिज हो गया श्रौर मुसलमानी पर यह लागृ हुआ तो मुसलमानों में जिन लेगों के साथ, जिन रिश्तेदारों के साथ शादियां करना जायज है, इनके साथ णादी करना नाजायज्ञ हो जाएगा। सारी दुनिया जानती है कि एक मुसलमान लड़का ग्रपनी चचाजाद बहन के साथ, ग्रपनी खालाजाद बहन के साथ, श्रपनी फुफीजाद बहन के साथ शादी कर सकता है। कोई रुकावट शुरू में नहीं है। कुरान में इसको परमिट किया है लेकिन इस कानून के माने के बाद वो प्रोहिबिटरी डिग्री में शामिल हो आएगा श्रीर वो श्रपनी चचाजाद बहन, खालाजाद बहुन और फूफीजाद बहुन के साथ शादी नहीं कर सकेगा। सारे लोग यह जानते हैं कि ग्रगर कोई शख्स मर जाए ग्रौर ग्रगर कोई लाग्रौलाद मरे तो इसकी बीबी को चौथाई हिस्सा मिलेगा। ग्रौलाद हो तो ग्राठवां हिस्सा मिलेगा। सारे लोग जानते हैं कि ग्रगर बाप जिन्दा हो तो ग्रौलाद होने की सूरत में छटा हिस्सा मिलेगा और अगर श्रीलाद न हो तो तिहाई मिलेगा। सारी दुनिया जानती है कि सिर्फ लड़िकयां हों और लड़का न हो तो मरने वाले का भाई अगर जिन्दा है तो वो रुपए पाने का मुस्तहक होगा । यह एडोप्शन के जरिए से यह सारा ला आफ एनहेविशन डिस्टर्ब हो जाएगा। एकोर्डिंग टू क्रान्स सेक्शंस जो लोग इनहेरिट करने के मौजाज हैं जिनका हिस्सा

कुरान के म्रन्दर मुकर्रर किया गया है वो भ्रपने हिस्से सं महरूम हो जाएगा श्रीरइसको महज एडोप्शन की वजह से हिस्सान्ही मिलेगा। मैं जानता हुं कि लर्नड लॉ मिनिस्टर साहब इसके जवाब में क्या कहेगे। वो जवाब देने वाले है वो कहेंगे कि यह तो भ्रनेबलिंग एक्ट है कोई एडोप्ट करे ग्रौर वो ग्रगर इस कानुन के तहत इसको रिजस्टर्ड न कराये तो इस पर कोई पाबन्दी श्रायद नहीं होती है। मैं यह कहता हूं कि मुस्लिम पर्सनल लॉ में मुदाखलत के दरवाजे मत खोलिए श्रीर लोगों को इण्डयूस मत की जिए कि वो इस्लाम का नाम ले कर भ्रपने को मुसलमान वहलाने बावजूद कुरान की मुखालफलत करें भ्रौर कुरान के एहकाम के खिलाफ भ्रमल करे इसकी तरगीब हम मुल्क में धापको नहीं देने देंगे। जब तक हर मुसलमान इस मत्क के अन्दर मौजूद है मैं अली एलान इस एवाम में कह देना चाहता हं कि कोई भी मुसलमान कुरान के लॉ में चाहे इसको श्रपनी जान कुर्बान करनी पड़े, चाहे श्राखिरी वतराए खून बहाना पड़े वो कुरान के लॉ में मुदाखलत बर्दाश्त नहीं करेगा। मैं यह पूरी जिम्मेदारी के साथ ग्रीर एवाम के सामने कह देना चाहता हूं ग्रौर वाजे कर देना चाहता हं कि बैठी हुई भिड़ों के छत्ते को मत छेड़िये। यह बहुत खतरनाक खेल खेला जाने वाला है । लॉ मिनिस्टर साहब यह कहकर बहला नहीं सकते ---

"It is an enabling act. It is not binding on the Muslims. If they want, they should get it registered. If they do not want, 'nobody is going to force them." This is not sufficient. I am not going to be convinced by his argument. Why do you feel uncomfortable if you introduce an amendment that is not applicable to Muslims? Why should you not do it?

प्राखिर मुस्लिम पब्लिक ग्रोपिनियन को रेस्पेवट करने के क्या मायने हैं? **नव भा**पके सामने एवीडेंस देने वाले 99 फीसदी भ्रादमी कह दें कि —

It is against the Muslim Law. You should accept that it is against the Muslim Law. I will not stop here.

में बताऊंगा अर्था मेरे एक दोस्त ने साफ तौर से कहा है कि अगर किसी के धर्म पर या किसी के मजहब में मुदाखलत होती है तो वो बिल पास नहीं होना चाहिए। में बताऊंगा कि किस तरह से यह कुरान के खिलाफ है। यह देखिए यह कुरान है, तुजंमा इसका क्या है—अब्दुल्ला यूसुफ भलो ने जो हिन्दुस्तान के बहुत बड़े माने हुए नामी ग्रामी श्रालिम थे में इनका ट्रांस-नेशन लाया हूं। यह पार्ट 33 है और इसके पैराग्राफ 4 और 5 में खासतौर पर एडोप्शन के मुतालिक कुरान ने क्या कहा है और फिर मैं कामेंटरी से बताऊंगा कि इसके क्या इम्प्लीकेशंस हैं। कुरान की श्रायत यह है —

वमा जन्नला श्रद् ग्रहेया त्रकुम उन्नात्रोकुम

"Non has be made your adopted sons your sons". He means God.

उसके बाद हुक्म है -- ग्रा बा ग्रो हुम

Call them by the names of their fathers.

इस कानून के तहत वो श्रपने बाप के नाम से एडोपशन के बाद पुकारे नहीं जा सकेंगे— जनाब, इस श्रायत के नाजिल होने का सबब यह था । मैं श्रजं करूं कि हमारे पैगम्बर मोहम्मद सिला-उल्ला एलेम्मा वसलम ने एक लड़के को जो हजरत खुरेखा जो इनकी बीबी थी इनका गुलाम था जैयद इसको धपने मुतबनी के तौर पर श्रष्टितयार कर लिया ग्रीर इससे वह लड़कों की तरह मुहब्बत करते थे। जब रसुल सली श्रल्लाह

भ्रलेमा वसलम प्रोफिट हए तो लोगों ने इनको जैयद बिन महम्मद कहना शरू कर दिया श्रौर उनके बाप के नाम को बिलकूल नजरन्दाज कर दिया । यह बात ग्रल्लाह ताला को म्नासिब नहीं माल्म हई श्रौर महसूस यह हुआ कि शायद उसे आइन्दा फितने पैदा हों चनाचें यह ग्रायत नाजिल हुई। ग्रीर मना किया गया जब यह ग्रायत नाजिल हुई तो यह बात हदीशों में ग्राई है कि लोगों ने जैयद बिन मोहम्मद कहना मतरूख कर दिया भ्रौर जैयद को इनके वालिद के नाम से कहना शुरू कर दिया श्रीर इसके बाद एक वाका यह हुआ कि हज़रत जैयद से जिन खातून की शादी हुई थी जो हजरत रसल सला ग्रन्लाह उल्लेमा वसलम के खानदान की खातन थी जैयद न इनको तलाक देदी तो यह साबित करने के लिए कि तब नियत का इस्लाम में कोई म्काम नहीं है ग्रौर मृतबनी ग्रसली बेटे ग्रौर सुबली बेटें की तरह नहीं होता है तो यह साबित करने के लिए कि मतबनियत की इस्लाम में कोई ग्रहमियत नहीं है इस वास्ते कहा गया है---

लॉ तबनियत सी० फित्व इस्लाम

इस्लाम में कोई मुतबनी नहीं है। इसका इस्लाम में कोई जिक नहीं है। मैंने जो ग्रायत ग्रापके सामने पढ़ी इसकी कामेंटरी के तौर पर मैं चंद जुमले ग्रापको सुनाना चाहता हूं कि इस हुकम की तामील में सब से पहले इस्लाहनाफिस की गई वो यह थी कि नबी सला ग्रल्लाह उल्लेमा वसलम के मृंह बोले बेटे हजरत जैयद को जैयद बिन मुहम्मद कहने के बजाय इनके हकीकी बाप की निसबत से जारबिन जावद कहना शुरू कर दिया गया। जनाव लाँ मिनिस्टर साहब ग्राप जरूर जानते हैं कि पर्सनल लाँ यानी मुस्लिम लाँ के सोर्सेज हैं कुरान ग्रीर इसके बाद ग्रजमाए ग्रीर उसके बाद ग्रजमाए ग्रीर उसके बाद ग्रजमाए ग्रीर उसके बाद ग्रजमाए ग्रीर उसके बाद ग्रजमाए ग्रीर

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[श्री मुहम्मद यूनुस सलीम]

पर्मनल लौके। कुरान के बराबर ऐतीसर भ्रल्लाह वो एतीसर भ्रल रसूल के हक्म के बाद जब अल्लाह जो बात कहे, रसूल जो बात कहे वो हमारे वास्ते कानून का दर्जा रखती है हदीशों में भ्रायत है कि मुस्लिम ने हजरत ग्रब्दल्ला बिन ग्रसर की रवायत नकल की है अयस बिन हावश को पहले लोग अयस बिन मुहम्मद कहते थे। ग्रायत नाजल होने के बाद इन्हें ग्रयस बिन हावश कहने लगे। मजीद इस ग्रायत के नज्ल के बाद यह बात एवाम करार दे दी गई। हराम करार दी गई कि कोई शख्स श्रपने हकीकी बाप के सिवाय किसी श्रौर की तरफ ग्रपने निस्ब को मनसुख करने---ब्खारी मुस्लिम ग्रौर भ्रब्दाग्रद ने हजरत साद बिन ग्रबीवकास की रिवायत नकल की है ग्रौर हजरत ने फर्माया----

"मिन ग्रद भ्राइला गैर ग्रेथबीहीव यालमा है इन्नाह् गैरा अबी ही फिल जन्नत अलही हराम

जिसने अपने को अपने बाप के सिवाय और किसी का बेटा कहा हालांकि वो जानता है कि वो शख्स इसका बाप नहीं है इस पर जन्नत हराम है। इस मजब्न को दुसरी रिवायत भी श्राज इससे भिलनी है जिसमें इस फसल को सख्त गुनाह करार दिया गया है।

जनाबे वाला मैं किस तरह ला मिनिस्टर साहब को बताऊं कि हराम के क्या मायने हैं जिस शहस का बाप हकीकी बाप न हो-ग्राप दूसरे के बाप से अपने को मनसूब कराए यह हराम है और इसके लिए कहा गया है कि ऐसे शाख्स के ऊपर जिनत हराम कर दी गई है श्रौर श्राप यह कहते हैं कि पर्सनल ला में मदाख्लत नहीं है । मैं एक भ्रौर दूसरे कामेंटेटर

की बात भापके सामने रखकर भागे बढ्गा यह जो मैंने कामेंटरी सुनाई है यह अबू आला मौलवी जो बहुत बड़े माने हुए इस्लाम के श्रालिम है इनकी है। यह मौलाना मुफ्ती मुहम्मद शेख की है जो देवबंद के बहुत बड़े ब्रालिम थे और इसमें इन्होंने ब्रायत के सिलसिले में जो कुछ फरमाया वो यह है--

''दूसरे यह कि मक्का के रहने वालों में एक रस्म यह थी कि एक आदमी किसी दूसरे के बेटे को भ्रपना मुकबनी यानि मृह्वोला बेटा बना लेता था ग्रौर जब इस तरह बेटा बनाता था तो यह लड़का इसका बेटा मशहूर हो जाता और इसका बेटा कहकर पुकारा जाता ग्रौर इसके नजदीक यह मुंहबोला बेटा तमाम एहतकाम में श्रसली बेटे की तरह माना जाता था मसलन मीरात में भी इसकी श्रीलाद के साथ शरीक होता था श्रौर नसबी रिश्ते से जिन श्रीरतों के साथ ख्याम होता है यह मुंह बोले बेटे के रिश्ते को भी वैसा ही करार देता है जैसा अपने हकीकी बेटे की बीवी से उसका ताल्लुक तलाक देने के बाद निकाह हराम रहता है जो मृंहबोले बेटे की बीवी भी बातलाक इस शब्स के लिए हर म समझती थी जमाना जाहलियत की यह तीन बातें च्याजात ग्रोंर रस्म से इनसे पहले की बात ग्रवण्य मजहब ग्रौर श्रकाय्द के **धमल के** मुताबिक नहीं थे। कुरान के जरिए से इनकी खत्म कर दिया गया।"

इस बात को मैं जाहिर करना चाहता हूं इस हाऊस के सामने कि यह जो बात लॉ मिनिस्टर साहब ने फरमाई थी कि तवनीयत का क़रान के ग्रहकाम से किसी तरह का कंटरा-डिक्गन या तसादुम नहीं है वो बात बहुत मिसलिडिंग थो ग्रौर ग्रगर मेरे दोस्त जो इस वक्त के ला मिनिस्टर हैं जो इस वक्त तशरीफ फर्मा हैं भौर इनके जहन में यह बात भाई हो कि इस बिल के जो भ्रसरात है उनका कुरान से और हदीयत से तसादुम नहीं हो रहा है तो मुझे उम्मीद है कि उन बातों को सुनने

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के बाद वो इसको अपने ख्याल से निकाल देंगे ।

इसके बाद ग्राखिरी बात जो कहना चाहता हं कि इस बिल के पेश जवाइंट सलेक्ट कमेटी की रिपोर्ट के तरतीब किए जाते वक्त जितने मस्लिम स्कालर थे उन्होने जो डिसेंडिंग रिपोर्ट दो है इनके चन्द इकताबासात ग्रापके सामने अर्ज करूंगा।

"Thousands and thousands of representations have been made by way of letters, telegrams, resolutions and memoranda to effect that the Muslims in India should be exempted from the purview of this Bill. More than 1000 Muslim witnesses appeared before the Committee to give their evidence in their individual and collective capacities. Ulemas (Muslim Scholars) of undisputed repute belonging to such Scholastic Orders as Darul Uloom of Deobandh, Nadwathul Ulema of Lucknow, Imarath Shariah of Bihar and Orissa, Jamiathul Ulema India appeared before the Joint Select Committee. Muslim advocates turned up in a great number. Muslim Ladies came forth to express their views. The Muslim Personal Law Board, though of late origin, also tendered its evidence.

The Muslim evidence is altogether non-political in its character and deals with the issues from the religious point of view only.

The summary of evidence circulated to us by the Law Department says that 99 per cent of the Muslim evidence is against the Bill."

Chairman, this is very Mr. Vice significant. At page 10, in the last para, it has been stated:

"No one denies the fact that the Bill is voluntary and enabling in its character. But the question mains whether its mischief extends to those who are not a party to the adoption. Once an adoption is made, the law takes its own course."

ग्रसल में जो ग्रहम चीज है वो यह है कि यह बहस की 'इट इज एन एनेबलिंग एक्ट' यह कहा है। ग्रगर कोई शक्स मुतबनी करना चाहता है ग्रौर मृतबनी करने के बाद वो इस कानुन की स्रोर से रजिस्टरन कराए तो इस पर कोई पाबन्दी नही है। इसका जवाब सीधे तौर पर यह दिया गया है कि किसी शख्स को यह ग्रख्तियार नहीं दिया जाता कि वो किसी के राइट ग्राफ इन्हेरिटेंस को जो एडोपशन में शरीक नहीं है 'ही इज नाट ए पार्टी टू एडोपशन' इसके हक को मनसूब किया जाए। ग्रगर कोई लावल्द है तो उसके भाई की ग्रौलाद या खुद भाई इसकी जायदाद का हिस्सा पाने का मुसतहक है। लेकिन यह मुतबनी का प्रोवि जन करके इनके। इस हिस्से से महरूम कर दिया जाएगा । अगर फर्ज कीजिएकि किसी एक भाई से इसकी लड़ाई हो ग्रीर ग्राजकल ग्रवसर भाईयों में लड़ाई रहती है इसमें कोई ताज्ज ब की बात नहीं है तो इसको महरूम करने के लिए कि जायदाद इस भाई को न मिलने पाए जैसा कि करान ने मुकर्रर किया है को किसी को गोद ले लेगा । कुरान के ला का मकसद ३या है। यह मैं एवाम के सामने और लोगों की वाकफियत के वास्ते कहना चाहता हुं। जिस चीज को कुरान में बयान किया गया है कि इसको करो या उसको न करो इसको रसूल ग्रौर प्रोफिट भी तबदील नहीं कर सकते । इसको उलमा तबदील नहीं कर सकते । इसको कोई लेजिस्लेचर तब-दील नहीं कर सकता । इसको दूनियां की कोई ग्रथोरिटी तद्वदील नहीं कर सकती । कूरान की इतनी ग्रहमियत है मुसलमानो की नजर

"The shares of other kith and kin entitled to succession get affected and a new framework of prohibited degrees of marriage emerges round the personality of the adopted child. It is in

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this context that all the witnesses claim that adoption is a Hindu religious conception in spirit and is being foisted upon the Muslims."

मैंने जनाब यह बिल पढ़ा है इसके पहले हिन्दु एटोपशन के बारे में जो था उसको भी पढ़ा है मैंने कुछ दिनों वकालत भी की करी ब्रिट या 30 साल और धर्मशास्त्र के ऊपर बीसीयों मुकह्मों में आर्ग करने का मौका भी मुझे मिला मैं पूरी जिम्मेदारी के साथ कह सकता हूं कि मेरे लायक दोस्त शान्ति भूषण जो बुद भी एक एमीनेंट जूरिस्ट और कानूनदां हैं वो इस से इन्कार नहीं करेंगे कि—

Practically, all the fundamental principles of Hindu Law have been adopted in this Bill.

सिवाय इसके कि जो एडोपर न सेरेम कि होती है इसको छोड़कर बाकी के जो कांसीक्यूंसेज हैं वो सब इसमें है। कोई शक्स जो गोद ले लेता है किसी को धर्मशास्त्र के मुताबिक इसके जितने कांसीक्यंसेज है वो सब इसमें हैं। वो नेव्रल बोर्न माना जाता है। वो हवन की रस्म खत्म होते ही वह ग्रसली बेटे के मानिंद हो जाता है ग्रौर पिछले तमाम खानदान से उसका ताल्लुक खत्म हो जाता है ग्रीर उसका राइट ग्राफ इंहेरिटेंस पैदा हो जाता है तो यह हिन्द लॉ का कंसेंट है जिसको इसमें पास किया जा रहा है। हिन्दु लॉ का कंसेंट बहुत ग्रच्छा है जो हमारे हिन्दू भाई हैं वो इस पर ग्रमल पेश है। कस्टम्स के तौर पर भी ग्रौर कान्न के तौर पर भी ग्रौर हिन्दू लॉ में कस्टम्स को रिकोगनाइज किया गया है लेकिन मुस्लिम लाँ में कस्टम्स को कोई हकीकत नही है। Muslim law does not recognise Customs. Customs are nothing in Muslim law. इसलिए जो शरीयत के ग्रहकाम हैं इनकी खिलाफ वर्जी के लिए ग्राप हिन्दू ला के प्रिन्सी-पल को मसलमानों के ऊपर थोपने की कोशिश न करें। भ्राप एक वायदे से भ्राए हैं भ्रापने यह

वायदा कर के वोट लिए हैं कि माइनोरिटीज को और मुसलमानों को ग्राप इस मुल्क में मजहबी ग्राजादी देंगे। ग्राप इनको डेमोक्रेसी देंगे। डेमोक्रेसी के मायने क्या है। डेमोक्रेसी के मायने यह है कि——

Majority opinion should be respected.

मुसलमानों की 99 फीसदी राय आपके सामने ग्रागई है कि वो इस कानुन को नही चाहते हैं। श्राप क्यों हमारे साथ जयादती श्रौर जबरदस्ती करते हैं। अगर यह कानुन मसलमानों पर नासिब नहीं होगा तो किसको नुकसान पहुंचेगा इस मुल्क की स्राजादी के किस हिस्से को नुकसान पहुंचेगा। जनाब, मैं यह मालूम करना चाहता हुं कि लॉ मिनिस्टर साहब इस कानुन के इम्प्लीमेंट करने में कहां तक मुश्कि-लात है। इसलिए मैं गुजारिश करूंगा लॉ मिनिस्टर साहब से कि हमने जो तरमीम पेश की है उसको वह न्याय, दयानतदारी, फराख दिली ग्रौर खुशदिली के साथ कब्ल कर लें तो हम पूरे बिल की ताहित करेंगे वरना पूरे मुल्क पर इस ना असर पड़ेगा पूरे मुल्क में इसके खिलाफ एजीटेशन होगा ग्रौर ग्रापके लिए के ई यह मुना-सिब बात नहीं होगी। मैं यह नहीं चाहता हूं कि हमारे मुल्क के दस्तूर, सेकूलर करेक्टर के ऊपर किसी किस्म का धब्बा ग्राए। हम इस बात पर फछ करते हैं कि हमारा कांस्टीट्युशन सेकूलर है हमारे मुल्क में सेकूलरिजम की जड़ें मजबूत हैं, हम इस बात पर फक्प्र करते हैं कि हमारे कानुन के पेशे नजर मजहब के मानने वालों के इन्ट्रेस्ट को शेल्फ नहीं किया जाता । इनके फंडामेंटल राइट को खत्म नहीं किया जाता ।

इसलिए मेरा दरख्वास्त है कि इस बिल से मुसलमानों को मुस्तना कर दिया जाए तो मैं इस बिल की ताईद करता हूं वरना मैं इस बिल की पूरी ताकत से मुखालफत करता हूं।

SHRI LAKSHMANA MAHAPATRO (Orissa): Mr. Vice-Chairman, Sir, while moving the Bill for consi-

deration, the Law Minister asked us to rise above many narrow interests and take the care of children to be a matter of primary importance and to easily agree to the passing of the Bill. He also told us that this Bill was introduced in 1972. Mr. Gokhale, the then Law Minister, while introducing the Bill had appended a Statement of Objects and Reasons. I shall just be taking, through you, the Objects and Reasons wherefrom you will be able to get the reasons for the anxiety of the Government to bring in such a Bill. Even today when the Law Minister was speaking while moving the Bill for consideration, he said, as has also been mentioned in the Statement of Objects and Reasons, that there have been over a period of a decade demands from social organisations which necessitated the framing of such That apart, he has also said that the country needed a general law of adoption. That is the other reason why such a Bill was framed. He has also told us that the Bill went before the Joint Select Committee and Joint Select Committee, which according to him deserved all the thanks for the pains taken by them in formulatreport, took four ing such a good years to give us the report. after two years passed and now we are asked to consider the Bill. I do not know what the real state of affairs is at the moment, whether those particular social organisations which had been so much pressing for the framing of such a Bill do have that anxiety for the passing of the Bill even now or not. As some hon. Members pointed out earlier, we do not know which are the particular social organisations which are so much interested in it. But one thing I gather from the note of dissent of one of the Members of the Joint Select Committee is only two communities—a few Christian organisations and one Parsi organisation-were very much interested in such a law being brought. While considering this law we have not only to see the notes of dissent appended to the Report of the Joint Select Committee but also the violent resentment expressed in this House against the passing of this Bill. We shall have to be very cool in considering this Bill and in the background of what has been happening in the country. I think a very sane approach to the Bill has to be made.

Adoption, as you know, Sir, is not only prevalent in many other countries other than India but in India also, as far as the Hindu community is concerend, it was a particular function and it was a particular institution to which much of religious sentiment was attached. It was said that a person, to save himself from the 'put' had to take a putra, to save himself from the hell he had to take a son. this idea of the institution of adoption was blasted immediately we framed the Hindu (Adoption and Maintenance) Act of 1956 because there we said that it was no longer a putra alone, or a son alone, or a male alone who would be adopted but a female child could also be adopted. Therefore, there was no anxiety for saving oneself from 'put' or getting salvation any further by 1956 at least when we agreed to make such a law and having it very much effective till this day, we also agreed to the position that no longer a Hindu need have only a son, he could as well take a daughter. So what reigned supreme at the time the 1956 Hindu (Adoption and Maintenance) Act was passed was the care of the children, if anybody was interested in giving his affection to a child-whether male or femalehe could very well do it and, therefore, could take a child in adoption. That possibly was the idea behind such a change in the attitude towards the institution of adoption.

Having blasted that particular idea, or the religious sentiment that was attached to the institution of adoption in 1956, I do not think there is much worry now when an adoption is made of any person of any community by any person of any community. But

[Shri Lakshmana Mahapatro]

all the same we have to respect sentiments, because sentiments are not only connected with the religious ties but with something else also-that is, with material bias also. It is not only moral but it is material That is exactly how the friends had either appended minutes of dissent or have spoken on the lines of the points made out in those minutes of dissent. So. Sir. I submit before you that how far it is proper now to continue with this Bill should be a question for consideration. As I said in the beginning, some institution wanted it. Whether they still want it or not is not known. They wanted it for the reason-I quote from the Statement of Objects and Reasons:

"In recent years there has been a growing demand for a general law of adoption in India, particularly from several social welfare organisations and social workers who see in the institution of adoption an opportunity to provide proper homes and families for abandoned, destitute and neglected children."

So this was the lofty objective for which this particular Bill was framed and given to a Joint Select Committee. They pondered over it for four years and now it is placed before us for consideration and passing. So the most important factor for which this Bill was introduced was "to provide proper homes and families for abandoned, destitute and neglected children". The Law Minister while introducing this Bill for consideration today also said that a child in an orphanage does not get the climate or the affection that he would get in a family. Therefore, for him to become a member of a family is very much better than his being an orphan. Therefore, he also sticks to this idea of providing affection. home family to the three classes of children. "abandoned, These three classes are destitute and neglected". So it should apply to children who are either being abandoned or are destitute

being neglected. I think the Law Minister and the Government would have seen these reasons in the country.

Sir, the law-framers when they framed the Constitution of India did see that the children need care. But I am sorry to say that till today child care is yet an unknown subject for the Government of India though in the directive principles of the Constitution so many things have been said. I take you to the different provisions in the Constitution about child care. Article 39 says:—

- "(e) that the health and strength of workers, men and women, and the tender age of children are not abused and that citizens are not forced by economic necessity to enter avocations unsuited to their age or strength:
- (f) that childhood and youth are protected against exploitation and against moral and material abandonment."

Then article 41 says:-

"The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want."

Then article 42 says:-

"The State shall make provision for securing just and humane conditions of work and for maternity relief."

Then article 45 says:-

"The State shall endeavour to provide, within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years."

These are the different provisions in our Constitution and I may say, without any fear of contradiction, that it is because of our not being able to touch even the fringe of these Directive Principles of State Policy that we have made the children of this country either destitutes or neglected ones. It is only the parents who are either legitimate or illegitimate. For a long time the notion has been running that it is only the children who are either legitimate or illegitimate but, according to me, no child is illegitimate. It could be that the parents are illegitimate, and every child, according to me; is born legitimately. Therefore, I say, it is the illegitimate parents who abandon their children.

Only the other day when I was travelling in a train, I found a couple strolling along the railway platform and when the train was about to leave the station it was found that they had left their child in a latrine there it was about four days old. The child was picked up later and handed over to the police. I do not know whether the child has gone destitute or sent to an orphanage or whether there would be any good person to take it in adoption.

Sir, somehow I do not see any rationale behind this Bill. In accordance with the Statement of Objects and Reasons, destitute or abandoned children who have been neglected could be adopted. But, Sir, who is going to adopt such children? Can they give a good appearance for a person to rush and adopt it? Unless an abandoned child is that tender and unless a couple feels that either of it has crossed the fertility period, it will not go in for adoption and nowhere has there been anxiety expressed by any person to go in for adoption of abandoned or destitute children. may be rather the anxiety of the orphanage to pass on or brush off its responsibility of maintenance of a child. Therefore, I am very skeptical about such children being taken in adoption however much you may de-

sire them to be adopted and taken care of by other people and, therefore, there may not be many cases of adoption of such nature. So, the only thing that is very much possible if some institutions are registered or licensed under the proposed law which will be capable of arranging for adoptions is that they would be doing it either for mercenary or immoral purposes. In fact, we have seen many cases of such institutions engaging in such activities. The other thing that may happen is-I have a lurking fear in my mind and I am giving expression to it—that once you permit such institutions to be registered or licensed in the coming set-up, living in the situation where we are when one does not hesitate to adulterate food to the extent of killing his consuming brother there will definitely be innumerable cases of child-lifting, starting from the day of birth in the hospital. That is very much possible. I do not know what measures the Government will be able to take. Of course, the law as it is framed does not prevent any such thing. It is only after a child is taken in adoption, if there is cruel ill-treatment—it is, of course, defined in a particular way but the definition does not fit in with the words "cruel ill-treatment". I do not know how it will be interpreted by the courts when it goes before them, but one thing is certain. If there really is such a care of a child taken in adoption being cruelly ill-treated, then it can be taken up by the District Court and interim orders could be made. then again, the law as it is framed does not say that the adoption will be declared invalid, nor does it say that the relationship between child and the adoptive parents cease to have its effect. Sir, as you know, according to our Hindu law, the child has to be maintained. And that is exactly why we had a law, to which I referred earlier, i.e. regarding the adoption and maintenance of children, of the year 1956. Now, by this particular Bill, we will be repealing those portions of that particular

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law which relate to the maintenance. Suppose, we have a general law of adoption for all persons living in this country-may be enabling, may voluntary, may be anything-could you also not have such a general law for the maintenance of children? It is easy for the Hindus who will bound to maintain those children after having taken them for adoption. Therefore, the point I want to make is that, if you have provided for the adoption of children, you should also provide for their proper maintenance and also provide against their illtreatment. The most important matter which deserve consideration at the moment is not adoption because our social life is not related to adoption; it is related to many more things. We have in our Constitution, under article 44, provided to give to the citizens of India a uniform civil code. have been failing in that. We have now and then been tinkering with this or that. We have now and then been having a law on marriage. We have now and then been having a law on adoption. But what is happening to the question of giving to the people of the country a uniform civil code? Why was it not done within two or three months or six years after 1972, though Mr. Gokhale had said that this was the first phase towards it. Why could he not frame it? Why could not the succeeding Government do it? What is the difficulty that comes in their way of framing such a law, about which we had mentioned as early as 1950 when we framed our Constitution.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You have to finish now.

SHRI LAKSHMANA MAHAPAT-RO: Therefore, the main causes of abandonment, the main causes of neglect, the main causes of destitution being not solved, adoption by itself will not give the required climate that our learned Law Minister is very much anxious about. I want that

these things should first be attended to and they should have a primacy over adoption.

SHRI KHURSHED ALAM KHAN (Delhi): Mr. Vice-Chairman Sir. I regret that on principle I cannot support the Bill in its present form, Really speaking, I would submit that our view-point should not be misunderstood; and it needs more consideration than it received during the deliberations of the Joint Select Committee. The plea that I am making to the hon. Minister and the friends opposite 19 that it is in the interest of the country, secularism and democracy, and that it has nothing to do with commu-I must say that it is the usual thing on the other side to bring in Mrs. Indira Gandhi's name whatever may be the Bill, whatever may be the subject, whatever may be the topic for discussion. Well, if they get any satisfaction out of it they should continue to do it. But, in my opinion, they must hold their breath. The Bill originated as a result of a specific problem in respect of the abandoned therefore, the children: and. should have been confined to specific problem only. But, what has been done is that they have enlarged the scope of the Bill in order to bring all the communities under this Bill, which, if enacted into a legislation, is causing us a lot of worry. I can also assure the hon. Minister in this House -and when I say it, I say it with some authority-that Mrs. Indira Gandhi had given us an assurance that surely this Bill will not affect the fundamental rights or the Muslim personal law in any way. We had taken this assurance on its face value. But, unfortunately, now somebody else is piloting the Bill and he is not going to honour this assurance. Instead of providing for specific contingencies, the scope of the Bill has been enlarged, as I said, to cover all the communities. Well, this is going to open the floodgate for the future and this is the first step, as they say, towards Well, I would common civil code. not like to say anything about the

late Law Minister as there a is phrase in French which means speak nothing but good of the day. You cannot say what he had in mind, and so, these people who are interpreting this saying, I do not think, are doing full justice to the late Law Minister. Therefore, what the present Minister is expected to do is that he should respect the sentiments, should respect the emotions and he should respect the pleading of those people who feel that this Bill is going to offend their personal law and is going to offend the usage and custom of their religious practice. Therefore, its scope should not be enlarged to bring in all the communities this Bill.

It appears that in the Joint Select Committee, the view points of those who disagreed, were not given consideration. While the Scheduled Tribes were actually exempted, exemption was given to the Muslim minority community. Here I would like to point to the Hon. Minister that the official amendment that proposes to introduce is also a sort of camouflaging the whole thing because they are cleverly going to delete clause 1(4), lines 8 to 12, regarding Scheduled Tribes. They are saying that nothing contained in this shall affect the operation of the Hindu Adoptions and Maintenance Act or the operation, custom or usage relating to adoption. Now, if the custom and usage regarding aloption is found only among the Scheduled Tribes and not among the Muslims because among the Muslims adoption is not allowed by the Quranic law or the Muslim Personal Law, even this amendment is not going to meet the requirement is not going to meet our view point and is not going to satisfy the Muslim community, and, therefore, unless their view point is not met, I assure the Hon. Minister that this Bill is not going to go through.

Now, I would like to point out here that almost 99 per cent of the minoity community witnesses who apard before the Joint Select Comaleaded that the scope of the Bill should not be enlarged to bring in the Muslim community under the purview of this Bill, but it appears that they were not given sympathetic consideration, and nothing was done to exempt the Muslim community as desired by them.

The Muslim Personal Law, I must say, Mr. Hon. Minister, codifies a perfect way of life; it is based upon the Holy Quran, Sunnah and Ijma, and this being so, I do not think that we need any such act for our purposes. In fact, this kind of act is going to offend our personal law, and cannot allow that our personal law should be interfered with in any way. This being so, the provisions of Bill will offend the Quranic injunction. The institution of adoption unknown to the Quranic Laws, and, therefore, this must be kept in view. Unless this is kept in view and necessary exemption is made, I am afraid, it is not going to satisfy this community in any circumstances. here, in support of my argument, I should like to quote Shri Mohammed Shafetullah, an authority on Muslim law. I quote:

"The Muslim law or the Shariath defined in its origin is unanimously accepted by the Muslim community throughout the globe to be the most sacred, the most universal, the most rational, the most equitable, the most natural, the most scientific, the most comprehensive, the most perfect and the simplest in its nature."

Sir, further I should like to quote from the same author.

"It is all-comprehensive in its nature and leaves out no single aspect of human life."

This being so, I do not think we need any Act of this type for the benefit of the minority communities, for the Muslims particularly. Their own laws, their own Koranic injunctions are there to guide them and to provide a perfect way of life which is

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Sir, as other hon. Members have also stated, it may not be out of place to mention here that repeated assurances have been given that no changes in the Muslim Fersonal Law would be made unless the Muslims want themselves. In this case, it has been proved that they do not want change or that they do not want the scope of this Bill to be enlarged in such a way as to include the minority community. Cir. it is stated something happened in other countries. Well, are you going to guided by what is happening in other countries? Are you going to look to those countries as to what is happening there? Then I am afraid it is not a correct policy and it is not going to be accepted by us as we look to our own country, we are born in this country, we live in this country and we want to be of this country and we have to be of this country. Let it be clearly understood that adoption prohibited by the Holy Koran and is contrary to Islamic Law and practice. This being so i do not understand why the Government is insisting on including the minority community within the scope of this Bill. I think it is high time that the hon. Minister realised the mistake that they are doing and realised the serious damage that they are going to do to the Muslim community if they are going to enlarge the scope of this Bill to include all the communities.

Adoption will involve basic changes in the Personal Law of the Muslims, especially in the well-defined law of inheritance. We do not want change in the law of inheritance. is a well-defined law which generous provides very a equitable share for the various relations and dependents of a person and, therefore, any interference in this regard will result inconfusion and will result in a sort of direct interference in the religious affairs and the Personal Law of the Muslim community. Sir, this will be contrary to the constitutional safeguards provided for would the purpose. Therefore, I appeal to the hon. Minister: you have no consideration for thing else at least you must consideration for the provisions enshrined in our Constitution and you should see that we got the protection of those provisions which were meant for providing protection to the minority communities, their special interests, to their special requirements.

Sir, as I said earlier, Islam is a complete code life. It embraces within its fold the entire problems of life and provides suitable solutions in all matters, widely ranging from social to domestic affairs. And if anybody has got any doubt about it, surely I can provide the necessary literature to him. Let them go through that literature and they will be convinced that what is said here is really most appropriate and is a gospel truth which cannot be denied by anybody, which cannot be objected to by anybody.

Now, India, as I said, is a vast country of different religions and communities, and unless we learn to respect each other's faiths and beliefs and sentiments, we shall fail to achieve the objective of a united nation.

We are very keen that we should be part of this country in all respects, but our separate indentity must remain intact. We do not want any infringement of that identity; we do not want to lose our identity. We all want to be part of the national life, part of the national stream, but at the same time please rest assured that if we have any suspicion, that is well founded; if we have any doubt, that is well founded, for the simple reason somebody comes and tells us that there will be no separate culture, there will be no separate language, there should be no separate name, that all Indians must have one culture, all Indians must have one name and all Indians must have one of everything. How can we think of that? Compo site culture is not of one commun only; it is the composite cul

various communities and we all respect it and we all honour it and therefore, we would like to retain such things, because these things are essential for us, these things are important for us, these things are basic for us.

Here I would like to mention that whatever may be said or whatever may be done, one thing must be kept in view-I am particularly addressing this to the honourable Minister on the other side—that we are in a minority. we are a minority community; we are a minority community; we admit that we are a minority community. But please note we are minority community but we are not such an insignificant minority community that you can ignore us completely. And take it from me that unless you take our consent, unless you take our agreement, in all such matters, in all such decisions, in all such policy matters which are of national importance, these Acts and decisions will not be everlasting. And we do not want anything, done any decision, any policy decision, taken, which is not everlasting in our country because we want to be very much part of the country, we want to make our full contribution to the country and we want to be involved in the country. Unless you involve us, unless you can create a full sense of involvement in us, there will be no everlasting decisions and everlasting policy matters. Therefore, let us not do anything or act in any manner which will create suspicion or doubt in the minds of the people, particularly of the minority communities, particularly in respect of their personal law or religious matters. This is a matter which needs special consideration and I hope the honourable Minister will give special consideration to these matters matters are of very because these grave and serious consequences if not considered in the right perspective, in the right manner, at the right time, in the right way. Please do not get away with the idea that the Muslim society is unhelpful in respect of abandoned or destitute chindren. This

is far from true. If you look at the Muslim society, the structure of the Muslim society, the Muslim personal law, the Muslim religious laws, you will find that we have ways and means of helping such destitute children. such abandoned children, by way of zokat, by way of khairat for which there is no provision in other religions, as far as I know. Muslims are required to make provision for this provision is especially for helping destitute people, destitute childern and for all such matters in which we nave to provide assistance and succour to the people who are needy. The Constitution of India, as far as I knowthe honourable Minister knows better than I do-adequately protects the interests of the minority communities, it provides constitutional safeguards and fundametal rights for the minority communities. Thus, any move to enlarge the scope to cover the minorities will surely and definitely offend Articles 25, 26 and 29 of the Constitution.

Besides, a number of safeguards have been given to us at the national level. I am sure you are not going to discard or give up those safeguards which have already been given to us. With these words, I would once again appeal to the good sense of the non. Minister and his party to consider our request and plea to incorporate such amendments in the Bill which will give us satisfaction and which will exempt the minority community from being brought under the scope of this Bill, Unless this is done, I assure you that this will not be correct on your part as this is going to create suspicion in the minds of the Muslim community that this is the beginning of the end of their personal law. Several non. Members from this side and that side have said that they are not going to tolerate this under any circumstances because for us the personal law is a very important matter. Assurances have been given time and again that no interference will be allowed in the personal law of the Muslim community. With these few words, I would once again inform the hon. Minister gr: - --.

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that the amendment that he proposes to put forward is not going to meet the requirement. When there is still time left, please consider our pleas sympathetically and then come forward with adequate and proper amendments which will meet our requirements and which will exempt the Muslim community from the operation of this Bill. Otherwise it will not be possible for us to support this Bill and without our support it will be difficult for you to push through this Bill.

SHRI SYED NIZAM-UD-DIN: Mr. Vice-Chairman, all the hon. Members who have spoken on this Bill are opposed to it both in letter and spirit, except Shri Shahi who also did not speak on the merits of the Bill. He was going into the politics of this measure when he referred to the origin of the Bill, the supporters of the Bill and the members of the Committee. That was not relevant for the purposes of consideration of this measure.

As for the Law Minister, he emphasized one point, namely, the welfare of the children of this country. really wonder whether the Law Minister is very serious about the welfare of the children in this country. The Law Minister knows, we all now and you also know that in this country there are millions and millions of children who are not only ill-fed, but also under fed; not only under-fed but also under nourished; they are not only under-nourished, but are naked. They have no shelter and they have no food. I do not know how passing of this Bill is going to help millions and millions of these children in our country. this country more than 70 per cent of our people live below the poverty line. The Law Minister is not worried about this bulk of people who do not have two square meals to eat, who do not have sufficient clothes to hide their body and who do not have any shelter or roof over their heads. The Minister is not worried about The Law Minister is not worried about those children who have no shelter to live in or the millions of the children wh_0 have n_0 educational facilities in this country. But he is going to pass this law thinking that this is a panacea for all the ills of this country and he thinks that there after every child will get what he wants. This is not the right consiedration. You know better that so far as adoption is concerned, there can be three or four considerations.

First in this country, it is a religious consideration. Otherwise, consideration can be economic, it can be inheritance, it can be financial or it can be social. But, as far as the origin of adoption as such in this country is concerned, it is mostly religious because, in this country, an issueless person must have some male child just to perform the religious practices when he is not in this world so that he gets nirvana, so that he goes to swarga, because of the religious rites which are to be performed by his male child. If he has no male child, he has then to adopt somebody who will perform these religious practices. Therefore, to say that this is a progressive step is only to confuse the issue. There hundreds could have been of progressive hundredss of pieces legislation if we were really serious about the welfare of the children in this country. It is not that It is basic in the religion of this Therefore, to say that country. it is a progressive step is to confuse the public mind. So, I am not in agreement with the Law Minister and I humbly disagree with the Law Minister here and I would say, that this is not for that purpose.

The second consideration can be this: If a person has no male issue—mostly in agricultural classes this happens—he can adopt a child who can perform certain functions and who can help him. Here again that is not the consideration. Then, the third consideration can be this: I have no son and I do not want my property to be inherited by those people who are the legal heirs and I want to deprive them

of their inheritance and so, I adopt somebody from another family so that those who are the legal and proper heirs are not able to get the property and I want that the property should get concentrated in certain hand and should not get distributed. That can be one consideration. Therefore, to say that this is a welfare measure is not correct and I do not agree, Sir, that this has that as the object.

Then, Sir, as far as the question of adoption as such is concerned. You know it better: How many people in this country are there who adopt rear-What is the percentage of those people who adopt really? Again, how does it help in the maintenance of the children? I know it for certain that if a poor man adopts a child, it does not help the child in his education. does it help him in his health? does it help him in his welfare? How does it help him in his economic condition? It does not help the child if the person who adopts is a poor man. So, that is also not a correct interpretation of the law. Then, Sir, for the first time. I have come across such a useless piece of legislation, where in such an exercise has been done which is an exercise in futility. We already had an Act because the Act was for the majority of the people in the country, the Hindu majority in the country. It is the religious consideration for a person and this to adopt somebody and so, we had one Act. It was passed in 1956 and it is the Hindu Adoption and Maintenance Act. Even now, if you compare this with that Act, you will see that most of the sections of this Bill are equivalent to the provisions in the Hindu Adoption and Mainte-Therefore, there was no nance Act. need for passing this Act at all because the majority in the country was covered by that law, by that Act, and that majority definitely needed some law for adoption and that law was there. Therefore, I say that it is a useless piece of legislation in that way also. Sir, the honourable Minister has referred to some organisations. But he did not name them and

he did not mention which were the organisations which have brought so much pressure for passing such a law in this country. How many people came to the Government saying that such a law should be passed? Sir, the Adoption of Chindren Bill, 1972, was referred to a Select Committee and that Committee also moved throughout the country for about three or four years and they took evidence and they ascertained the public opinion on this matter. If we go through the evidence recorded by the Committee, we will find that even then this Bill was not appreciated by any section of people in this country. Even those who are in favour of adoption said that the Hindu Adoption and Maintenance Act was sufficient for this purpose; therefore, there was no need of the new Act. And as was mentioned by some hon. Members, the Muslims in general were opposed to this Bill, because this institution of adoption is alien to the Muslim law. That was their main argument. Therefore, they said, no law should be passed which covers the Muslim community in this country. Sir, if a community has no institution as such, why should a law be passed which would cover them also? Why should not that community be exempted? I do not understand. There can be many arguments. Can there be any argument for this purpose at least? I would like to know from the hon. Minister, I say that 99 per cent of those people who appeared before the Committee-even 100 per cent, I am sure-in this country, are not in favour of passing this Bill. They do not want this Bill. They want exemption. I can say without fear of contradiction that hundered per cent Muslims in this country are opposed to it. To whatever section of Muslims they may belong-whether Shias or Sunis-and to whatever school of thought in Islam they are, they are hundered per cent against this Bill. Therefore, in a democratic set-up no Act should be passed while the majority of the people are against that Act... (Time bell rings).

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Sir. I have also to talk about the merits of the Bill. This was about the amendment I have given.

There was a reference made to some man by Mr. Sahi? I want to know, who is he? He appeared before the Committee. I have gone through the record of evidence. This single man has nothing to do with Islamic law. Maybe, like me, he can claim to be very learned on Islamic thought. But he is not that. He is Dr. Imtiaz Ahmed of Jawaharlal Nehru University you know yourself what this institution is composed of, and what type of people are there. With all respect for this gentleman, I would say that he is not an authority on Islamic law, because the people who are authority on Islam, who appeared before the Committee were unanimous in one thing that it is against the basic principles of Islamic law. None of them would differ on that. There were only three Muslims who were of the opinion that this law should be passed. Sir, I have gone through the records of the Committee. To the question put to Dr. Imtiaz Ahmed whether this is against the Islamic law or not, the answer from him was: Strictly speaking, it is against the pronouncements of Islam, but for other reasons he wants it. Even Dr. Imtiaz was categorical in one thing that it is against the pronouncements of Islam of the other two persons who appeared about one person I know. When he was asked "How do you say that it is not against Islam?" he said, "It is my interpretation." To the second question put to him, he replied that traditional

interpretation is not this and that the present-day 'Ulemas' and Muslim jurists do I not agree with me, but this is my interpretation. But even he admitted that Islam is indifferent to adoption. I do not agree with people about whom a mention has been made that there are great scholars of Islam and their opinion is Islamic. I am making a reference to those people also, what they finally said. 5 P.M.

One of them was clear in say-5 P.M. ing that it is against the basic principles of the Qoran. The other said that it was his interpretation that Islam is indifferent to the institution of adoption.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Will the hon. Member finish in another five minutes?

SHRI SYED NIZAM-UD-DIN: We can take it up tomorrow.

THE VICE-CHAIRMAN ARVIND GANESH KULKARNI): If you can finish in five minutes, then finish today.

SHRI SYED NIZAM-UD-DIN: I have to talk about the provisions of the Bill.

THE VICE-CHAIRMAN (SHRI ARVIND GENESH KULKARNI): The House stands adjourned till 11 A. M. tomorrow.

> The House then adjourned at one minute past five of the clock till eleven of the clock on Wednesday, the 19th July, 1978.